

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 17/82-ALC4/2013 **MEETING DATE** : 05.12.2013
Actually held on 12.12.2013

The Meeting No. 17/82 of 2013-14 to consider the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling under Chapter 29 and 30 was held on 12.12.2013 under the Chairmanship of, Shri Jaikant Singh, Addl DGFT in Room No.11, Udyog Bhawan, New Delhi.

Following members were present:-

1. Shri D.N. Mathur, Consultantr, Department of Pharmaceutical
2. Shri Jasbir Singh, Consultantr, Department of C&PC
3. Shri R.C. Meena, Deputy Director General of Foreign Trade
4. Shri Manoj Kumar, (MSME)
5. Dr. Nitin Jain D/o Biotechnology

1. Since no communication /comments were received from any of the Administrative Departments. The minutes of the meeting held on 02.12.2013 was treated as approved.
2. The following cases/issues were discussed and the committee took the decision as mentioned against the case:

Case No. B-206	M/s Alkaloids Corporation Kolkata
Meeting No. 17/AM14 dated – 05.12.2013	F.No. 01/82/50/761/AM06/DES-III
	Adv. Lic. No.0210187805 dated 20.03.2013 Adv. Lic. No.0210193495 dated 28.08.2013 Adv. Lic. No.0210182070 dated 13.09.2012 Adv. Lic. No.0210182063 dated 13.09.2012 Adv. Lic. No.0210190318 dated 04.06.2013
Decision: In respect of above advance authorization, the committee considered the case and it was decided to not to examine the case because it was for fixation of ad-hoc norms and to be taken as on line agenda instead of manual case. This case already as under consideration to generate as on line agenda. It will be decided whenever, the case will come in online agenda.	

Case No. B-207	M/s Glenmark Generics Ltd.
Meeting No. 17/AM14 dated – 05.12.2013	F.No. 01/82/50/295/AM14/DES-III
RLA File No. 03/94/040/00904/AM13	Adv. Lic. No. 0310728269 dated 15.03.2013
Decision: Withdrawn as the case was already approved in 14/82 meeting dated 24.10.2013.	

Case No. B-208	M/s DSM Sinochem Pharmaceuticals
Meeting No. 17/AM14 dated – 05.12.2013	F.No. 01/82/50/560 & 925/AM07/DES-III
	Adv. Lic. No.2210005990 dated 13.09.2006 Adv. Lic. No.2210005781 dated 17.07.2006

Decision: In the light of written comments received from Department of Pharmaceuticals, it was decided to revise the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less in respect of **Adv. Lic. No.2210005990 dated 13.09.2006** details as given below:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
AMOXICILLIN TRIHYDRATE 6- APA ROUTE ASSY NOT LESS THAN 84% AS SUCH OR 96% ON DRY BASIS	1 kg	1.	6-APA white to off- white powder assy not less than 96%	0.568
		2.	D(-)Para Hydroxy Phenyl Glycine Methyl Potassium Dane salt white to almost white crystalline powder with Characteristics odor min. assay not less than 96%	0.830
		3.	Pivaloyl Chloride Clear odorless to slightly yellow liquid assy not less than 97%	0.33
		4.	Triethylamine Purity not less than 96%	0.029

In respect of **Adv. Lic. No.2210005781 dated 17.07.2006**

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
AMOXICILLIN TRIHYDRATE PEN- G ROUTE ASSY NOT LESS THAN 84% AS SUCH OR 96% ON DRY BASIS	1 kg	1.	PENICILLIN G POTTASSIUM 1st CRYSTAL write to off- white powder assy not less than 96%	1.664BOU/kg
		2.	Penicillin Amedise Brownish fine beads in liquid ph-5 to 6	0.852 gm/kg
		3.	D(-)Alpha Phenyl Glycine Ethyl Aceto Acetate Potassium Dane Salt white to almost white crystalline powder with Characteristics odor min. assay not less than 96%	0.832 kg/kg
		4.	Pivaloyl Chloride Clear odorless to slightly yellow liquid assy not less than 97%	0.33
		5.	Triethylamine Purity not less than 96%	0.029
		6.	Isopropyl Alcohol Clear liquid purty not less than 96%	0.40
		7.	Methylene Chloride Clear liquid purty not less than 96%	0.330

RA may take appropriate action as per the decision of Norms Committee.

Case No. B-209	M/s Mangalam Drugs and Organics Ltd.
Meeting No. 17/AM14 dated – 05.12.2013	F.No. 01/82/050/01056/AM13/DES-III
RA F.No. 09/94/040/00804/AM13	Adv. Lic. No. 0310722788 dated 04.02.2013

Decision: Committee considered case as per agenda and in consultation with technical authority present in the meeting and decided to maintain Status quo.

Case No. B-210	M/s Baker Oil Treating (I) Ltd. Pune
Meeting No. 17/AM14 dated – 05.12.2013	F.No. 01/82/50/2024/AM05/DES-III
	Adv. Lic. No.0310321502 dated 16.03.2005
Decision: It was decided to advise the firm to furnish complete set of copy of application alongwith copy of earlier norms fixed by NC. The case was deferred for 02.01.2014.	

Case No. B-211	M/s Gaurav Pharma Ltd., New Delhi
Meeting No. 17/AM14 dated – 05.12.2013	F.No. 01/82/171/00018/AM13/DES-III
Committee considered case as per agenda and in consultation with technical authority present in the meeting and it has been decided to ask from the firm for details of manufacturing process to be obtained and Production and consumption data certified by Central Excise Authority,. The case was deferred for 02.01.2014.	

Case No. B-212	M/s Vijayasri Organics Ltd.
Meeting No. 17/AM14 dated – 05.12.2013	F.No. 01/82/50/00030/AM13/DES-III
RA F.No. 09/94/040/933/AM11	Adv. Lic. No. 0310617980 dated 25.02.2011
Decision: It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 02.01.2014.	

Case No. B-213	M/s Lupin Ltd..
Meeting No. 17/AM14 dated – 05.12.2013	F.No. 01/82/50/647/AM13/DES-III
RA F.No. 03/95/040/304/AM13	Adv. Lic. No. 0310704078 dated 03.08.2012
Decision: It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.	

Case No. B-214	M/s Mylan Laboratories Ltd.
Meeting No. 17/AM14 dated – 05.12.2013	F.No. 01/82/50/00212/AM12/DES-III
RA F.No. 09/24/040/00485/AM11	Adv. Lic. No. 0910045600 dated 18.02.2011

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/378/2013-PI-(Norms) dated 26.11.2013 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Lopinavir (TPA Route)	1 Kg.	1.	(2S)-(1-tetrahydropyrimid-2-only)-3-methyl butanoic acid(TPA)	0.656
		2.	L - Phenylalanine	0.710
		3.	(L)-Pyroglutamic acid	0.316
		4.	1,2-Dimethoxyethane	10.16
		5.	2,6-Dimethyl Phenol	0.618
		6.	Acetonitrile	0.64
		7.	Citric Acid monohydrate	4.11
		8.	Dimethyl Formamide	1.96
		9.	Isopropyl Alcohol	0.84
		10.	Methane sulfonic acid	1.867
		11.	Methanol	6.02
		12.	Methylene Dichloride	1.57
		13.	n - Heptane	1.90
		14.	Sodium borohydride	0.819

	15.	Tetrahydrofuran	2.53
	16.	Toluene	2.65
	17.	Triphosgene	0.38

RA concerned may take further necessary action as per above decision of NC.

Case No. B-215	M/s IPCA Labs Ltd..
Meeting No. 17/AM14 dated – 05.12.2013	F.No. 01/82/162/104/AM14/DES-III
RA F.No. 03/94/040/183/AM12	Adv. Lic. No. 0310644410 dated 26.07.2011
Decision: It was decided to send a copy of revised application to Department of Pharmaceuticals for their comments. The case was deferred for 02.01.2014.	

Case No. B-216	M/s Pregna International Ltd., Mumbai
Meeting No. 17/AM14 dated – 05.12.2013	F.No. 01/82/050/00941/AM13/DES-III
RA F.No. 09/94/040/933/AM11	Adv. Lic. No. 0310665072 dated 15.11.2011
Decision: It was decided to defer the case for 02.01.2014 for comments of Petrochemicals Division Department of C&PC.	

Case No. B-217	M/s Oleofine Organics (India) Pvt. Ltd.
Meeting No. 17/AM14 dated – 05.12.2013	F.No. 01/82/050/00868/AM10/DES-III
RA F.No. 09/94/040/00646/AM10	Adv. Lic. No. 0310553708 dated 05.01.2010
Decision: It was decided to defer the case for 02.01.2014 for comments of Department of C&PC.	

1	Case No.: 49/28/82-ALC4/2012	Party Name:S M B CORPORATION OF INDIA	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Approved
	HQ File :01/82/050/01016/AM13/	RLA File :03/95/040/00568/AM13/	Lic.No/Date:0310713614 25.10.2012	Defer Date:
	Decision : In the light of written comments received from Petrochemical Division of Department of Chemicals and Petrochemicals vide their U.O No. 46011/20/2013-PC- II dated 11.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
INTRAUTERINE CONTRACEPTIVE DEVICE COPPER T 380Ag	1 kg	1.	COPPER WIRE (PURITY OF COPPER + SILVER 99.99%)	0.00038 kg

RA may take appropriate action as per the decision of Norms Committee.

2	Case No.: 85/31/82-ALC4/2012	Party Name:SANOFI INDIA LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Deferred
	HQ File :01/82/050/01125/AM13/	RLA File :03/95/040/00465/AM13/	Lic.No/Date:0310717240 14.12.2012	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals and also put up the case on file.			

3	Case No.: 65/1/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Approved
	HQ File :01/82/050/01423/AM13/	RLA File :08/24/040/00401/AM13/	Lic.No/Date:0810118474 18.02.2013	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/466/2013-PI(Norms) dated 21.11.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export Product

Etodolac Extended Release Tablets 400 MG, 500 MG and 600 MG TAB

S.NO.	Import Items	For export of 1 Million Tablets		
		400 mg	500 mg	600 mg

1	LACTOSE MONOHYDRAT NF/PH	35.5 kg	44.375 kg	86.850 kg
2	MAGNESIUM STEARATE	17.5	21.875	26.250
3	7-ETHYL TRYPTOPHOL (76%)	386.376	482.970	579.564
4	METHYL-3-OXO VALERATE	220.320	275.400	330.480

RA may take appropriate action as per the decision of Norms Committee.

Case No.: 64/1/82-ALC4/2013	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Approved
HQ File :01/82/050/01422/AM13/	RLA File :08/24/040/00409/AM13/	Lic.No/Date:0810118585 20.02.2013	Defer Date:

Decision: In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/461/2013-PI(Norms) dated 21.11.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product

TOPIRAMATE 25MG, 50 MG 100 mg and 200 MG TAB

S.NO.	Import Items	Norms recommended for 1 No. Tablet.			
		25 mg	50 mg	100 mg	200 mg
1.	TOPIRAMATE USP	25.5 mg	51.0 mg	102.0 mg	204.0 mg
2.	MICROCRYSTALLINE CELLULOSE NF (AVICEL PH 102)	7.5	15.0	30.0	60.0
3.	MICROCRYSTALLINE CELLULOSE NF (AVICEL PH 101)	8.25	16.50	33.0	66.0
4.	LACTOSE ANHYDROUS (PHARMATOSE DCL-21)	27.5	55.0	110.0	220.0
5.	BOTTLES &	Relevant, As per packing policy			

RA may take appropriate action as per the decision of Norms Committee.

5	Case No.: 117/10/82-ALC4/2013	Party Name:PRASOL CHEMICALS LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Deferred
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	HQ File :01/82/050/00300/AM14/	RLA File :03/95/040/00881/AM13/	Lic.No/Date:0310729886 28.03.2013	Defer Date:05.12.2013
Decision : Decision :It was decided to defer the case 05.12.2013 for comments of Department of Chemicals and Petrochemicals.				

6	Case No.: 37/10/82-ALC4/2013	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Deferred
	HQ File :01/82/050/00220/AM14/	RLA File :09/24/040/00004/AM14/	Lic.No/Date:0910055673 03.04.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

7	Case No.: 144/14/82-ALC4/2013	Party Name:VIVIMED LABS LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Approved																					
	HQ File :01/82/050/00729/AM14/	RLA File :09/24/040/00022/AM14/	Lic.No/Date:0910055880 30.04.2013	Defer Date:																					
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/138/2011-Ch II dated 09.12.2013 it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																								
	<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td rowspan="6">AVIS(AVOBENZONE)</td><td rowspan="6">1 kg</td><td>1.</td><td>PARA TERTIATORY BUTYL BENZOIC ACID (PTBBA)</td><td>1.148 kg</td></tr><tr><td>2.</td><td>ACETYL ANISOLE</td><td>0.929 kg</td></tr><tr><td>3.</td><td>ACTIVATED CARBON</td><td>0.025 kg</td></tr><tr><td>4.</td><td>SODAMIDE</td><td>0.206 kg</td></tr><tr><td>5.</td><td>METHANOL</td><td>4.00 kg</td></tr><tr><td>6.</td><td>TOLUENE</td><td>1.00 kg</td></tr></table>	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	AVIS(AVOBENZONE)	1 kg	1.	PARA TERTIATORY BUTYL BENZOIC ACID (PTBBA)	1.148 kg	2.	ACETYL ANISOLE	0.929 kg	3.	ACTIVATED CARBON	0.025 kg	4.	SODAMIDE	0.206 kg	5.	METHANOL	4.00 kg	6.	TOLUENE
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																					
AVIS(AVOBENZONE)	1 kg	1.	PARA TERTIATORY BUTYL BENZOIC ACID (PTBBA)	1.148 kg																					
		2.	ACETYL ANISOLE	0.929 kg																					
		3.	ACTIVATED CARBON	0.025 kg																					
		4.	SODAMIDE	0.206 kg																					
		5.	METHANOL	4.00 kg																					
		6.	TOLUENE	1.00 kg																					
RA may take appropriate action as per the decision of Norms Committee.																									

8	Case No.: 142/10/82-ALC4/2013	Party Name:WOCKHARDT LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Deferred
	HQ File :01/82/050/00325/AM14/	RLA File :03/95/040/00101/AM14/	Lic.No/Date:0310734494 15.05.2013	Defer Date:02.01.2014
	Decision : it was decided to put up the case on file. Copy of application has been already sent to DCGI for their comments. The case was deferred for 02.01.2014.			

9	Case No.: 15/15/82-ALC4/2013	Party Name:DR. ACHARYA LABORATORIES PVT.	Meet No/Date:17/82-ALC4/2013	Status: Case
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	LTD.,	05.12.2013	Approved	
HQ File :01/82/050/00777/AM14/	RLA File :03/94/040/00132/AM14/	Lic.No/Date:0310735296 22.05.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/105/2011-Ch II dated 21.11.2013 it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-Methoxy-6-chlorotoluene/3-Chloro-2-methylanisole CAS No.: 3260-88-6	1 kg	1.	3-Chloro-2-methylaniline CAS No.:87-60-5	1.20 kg
		2.	Sodium nitrite CAS No.: 7632-00-0	0.587 kg
RA may take appropriate action as per the decision of Norms Committee.				

10	Case No.:156/14/82-ALC4/2013	Party Name:EYTAN LABS LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00741/AM14/	RLA File :09/24/040/00087/AM14/	Lic.No/Date:0910056288 07.06.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

11	Case No.:1/14/82-ALC4/2013	Party Name:QUADRAGEN VETHEALTH PVT LTD	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Approved
	HQ File :01/82/050/00586/AM14/	RLA File :07/21/040/00156/AM14/	Lic.No/Date:0710095822 07.06.2013	Defer Date:
	Decision : Committee considered case as per agenda and in consultation with technical authority present in the meeting and it was decided to ratify norms as per SION A -256, under Para 4.7 of HBP v1 or as applied by the firm, whichever is lower. RA may take appropriate action as per the decision of Norms Committee.			

12	Case No.:77/14/82-ALC4/2013	Party Name:GLAND PHARMA LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00662/AM14/	RLA File :09/24/040/00106/AM14/	Lic.No/Date:0910056304 10.06.2013	Defer Date:02.01.2014
	Decision : It was decided to request the firm to furnish production and consumption data for the year 2012-13 certified by cCentral Excise Authority and also Batch Log Sheet . The case was deferred for 02.01.2014.			

13	Case No.: 141/14/82-ALC4/2013	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Deferred
	HQ File :01/82/050/00726/AM14/	RLA File :03/95/040/00189/AM14/	Lic.No/Date:0310737125 10.06.2013	Defer Date:02.01.2014
	Decision : It was decided to request the firm to furnish end use of export product. The case was deferred for 02.01.2014 for Department of C&PC.			

14	Case No.: 226/10/82-ALC4/2013	Party Name:RUCHI INFRASTRUCTURE LTD.	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Deferred
	HQ File :01/82/050/00409/AM14/	RLA File :56/24/040/00005/AM14/	Lic.No/Date:5610002272 11.06.2013	Defer Date:05.12.2013
	Decision :: In the light of written comments received Department of Chemicals and Petrochemicals vide their OM No. 14010/50/2013-Ch-III dated 29.10.2013, it was decided to call from the firm the following technical details: 1. Details of manufacturing process with chemical equations, molecular formula and molecular weight. 2. Yield obtained in each manufacturing step. 3. Proeduction and consumption data duly certified by CA.. 4. Material balance. 5. Detailed calculations, arriving at the norms applied for. The case was deferred for 02.01.2014.			

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Case No.:30/12/82-ALC4/2013	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Approved
HQ File :01/82/050/00454/AM14/	RLA File :03/94/040/00140/AM14/	Lic.No/Date:0310737624 13.06.2013	Defer Date:

Decision : In the light of written comments received from O/o DC(MSME) vide their U.O. No.23(16)/2013-Chem dated 17.07.2013, it was decided to ratify norms for the 21 export product under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:

S.No.1, 2 & 18 SECURA Protective cream 40 gms., 50 gms. & 78 gms.

S. No.	Name of ingredients	Qty.(Kg.) required per unit of export product with 2% wastage
1	Petrolatum White Fonoline Petrolatum(WF)	0.1530 kg.
2	Cetaryl Alcohol bearing brand/trade name Lanette O or any other	0.0408 kg.
3	Mixture of stearyl alcohol with non ionic emulsifier bearing brand/trade name emulgade F or any other	0.0714 kg.

4	Wickenol 163	0.0204 kg.
5	2.5-Dioxo-4-imadazollidiny Urea	0.00204 kg.
6	Spray dried Aloe vera powder Regular 100 x	0.000383 kg.
7	Clove bud oil/clove oil	0.00204 kg.
8	Zinc oxide USP	0.102 kg.
9	Plastic tube HDPE 40 gms.	As per packaging policy

S.No.3 & 4 SECURA Protective ointment 70 gms & 159 gms.

S. No.	Name of ingredients	Qty.(Kg.) required per Kg. of export product with 2% wastage
1.	Petrolatum jelly yellow/White bearing brand/ trade name petrolatum white Fonoline or any other	0.98789
2.	Clove bud oil/clove oil	0.00306
3.	Vitamin A & D3 in corn oil	0.0001
4.	Dye D & C green no.6	0.00001
5	Plastic tube made up of HDPE 70 gms.	As per packaging policy

S.No.5 & 6 Secura moisturizing cream 85 gms & 184 gms.

S. No.	Name of ingredients	required per Kg. of export product with 2% wastage
1	Petroleum Jelly yellow/ white bearing Brand/trade name Petrolatum White Fonoline or any other	0.1258 kg.
2	White Mineral Oil Bearing Brand/tradename Super White Protopet or any other	0.0204 kg.
3	Sorbitan Sesquioleate bearing brand name SPAN83-LQ-(SG) (SORBITAN SESQUIOLEATE/CRILL 43) or any other	0.0306 kg.
4	Fragrance M 744/PERFUME M77-467	0.00051 kg.

S.No.7 , 8 & 17 SECURA Extra Protective Cream 92 gms, 219.7 gms. & 90 gms.

S.	Name of ingredients	Qty.(Kg.) required per Kg. of
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No.		export product with 2% wastage
1	Petrolatum (White Fonoline Petrolatum)	0.4164
2	Methyl Glucose (Glucate Do)	0.0520
3	Mineral Oil Kyadol	0.0418
4	Cetearyl Alcohol Lanette O)	0.0624
5	Cellulose Gum (Akucell AF 2781)	0.0312
6	Karaya Gum Gum Karaya Mk 200 (Pharma Grade)	0.0728
7	Lonzaguard benzothonium chloride	0.00133
8	Diazolidinyl Urea Germal II	0.00204
9	Zinc oxide	0.3122

S.No.9. Secura Antifungal greaseless 57 gms.

S. No.	Name of ingredients	required per Kg. of export product with 2% wastage
1	Allantoin	0.00204 kg.
2	Petroleum Jelly yellow/ white bearing Brand/ trade name super White Protopet or any other	0.1530 kg.
3	Cetearyl Alcohol Bearing Brand/trade Name Lanettee O or any other	0.0612 kg.
4	Mixture of Stearyl Alcohol with nonionic Emulsfer Bearing brand name Emulgade F or any other	0.0714 kg.
5	Wickenol 163	0.0204 kg.
6	2.5-DIOXO-4-IMIDAZOLLIDINYL UREA Bearing brand name Allantoin or any other	0.00204 kg.
7	Glyceryl Stearate Drewmulse 200 K Flake	0.0408 kg.
8	Plastic tubes made up of HDPE whether printed or not, 57 grams	As per packaging policy

S.No.10.Secura Antifungal extra thick 92 gms.

S. No.	Name of ingredients	required per Kg. of export product with 2% wastage
1	Petroleum Jelly yellow/ white bearing Brand/trade name Petroleum or White Fonoline any other	0.4080 kg.
2	METHYL GLUCOSE DIOLEATE Bearing Brand/trade name GLUCATE (TM) DO EMULSIFIER or any other	0.0510 kg.
3	White Mineral Oil Bearing Brand/ Trade name Kaydol or any other	0.0408 kg.
4	Cetearyl Alcohol Bearing Brand/trade Name Lanettee O or any other	0.0612 kg.
5.	CELLULOSE GUM Bearing Brand/trade Name AKUCCELL AF 2781W or any other	0.0306 kg.
6.	Karaya Gum bearing brand/trade name PWD KARAYA GUM SUPERFINE MK 200 FCC or any other	0.0714 kg.
7.	Benzethonium Chloride USP Bearing brand/trade name Lonza Guard or any other	0.00133 kg.
8.	DIAZOLIDINYL UREA Bearing brand/trade name GERMALL II or any other	0.00204 kg.
9.	ZINC OXIDE USP GRADE	0.3122 kg.
10.	Plastic tubes made up of HDPE whether printed or not, 92 grams	As per packaging policy

S.No.11. & 12.Secura Moisturising lotion 236 ml. & 60 ml.

S. No.	Name of ingredients	required per Kg. of export product with 2% wastage
1	Petroleum Jelly yellow/ white bearing Brand/ trade name White White Protopet 1s or any other	0.0204 kg.
2	Glyceryl Stearate Drewmulse 200 K Flake or any other	0.0102 kg.
3	Cetearyl Alcoho+ Cletereth 20 Bearing brand /trade name COSMOWAX J PASTILLES or any other	0.0153 kg.

4	Stearic Acid Bearing Brand/trade name Emersol 132 or any other	0.0204 kg.
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S.No.13 & 14.Unicare moisturizing lotion 236 ml. & 60 ml.

S. No.	Name of ingredients	required per Kg. of export product with 2% wastage
1	Spray Dried Ale Vera Powder Regular 100X (TD 013) Alternate Name Aloe Vera Barbadensis	0.00051 kg.
2	2.5-DIOXO-4-IMIDAZOLLIDINYL UREA Bearing brand name Allantoin or any other	0.0051 kg.
3	Stearic Acid UREA bearing Brand/Trade name Emersol 132 or any other	0.0255 kg.
4	Stearyl Alcohol Bearing Brand/trade Name Lanettee 18 or any other	0.0061 kg.
5.	Lecithin bearing Brand /Trade name LECITHIN YELKIN DS or any other	0.00255 kg.
6.	Fragrance M 744 PERFUME M77-467	0.00102 kg.

S.No.15 & 16 Uniderm moisturizing cream 85 & 80 gms.

S. No.	Name of ingredients	required per Kg. of export product with 2% wastage
1	White Mineral Oil Bearing Brand/ Trand name Kaydol or any other	0.0204 kg.
2	PHARMALAN PH EUR	0.0714 kg.
3	Petroleum Jelly yellow/ white bearing Brand/trade name Super White Protopet White or any other	0.0714 kg.
4	Sorbitan Sesquioleate bearing brand name SPAN83-LQ-(SG) (SORBITAN SESQUIOLEATE/CRILL 43) or any other	0.0306 kg.

5.	Benzethonium Chloride USP Bearing brand/trade name Lonza Guard or any other	0.00153 kg.
6.	Vitamin A & D3 Corn Oil	0.000102 kg.
7.	PERFUME M77-467 Fragrance M 744	0.00051kg.
8.	Plastic Tubes made up of HDPE whether printed or not, 85 gms.	As per packaging policy

S.No.19 Solosite wound gel 85 gms.

S. No.	Name of ingredients	required per Kg. of export product with 2% wastage
1	Akucell sw 3009 x 181 Carboxy methyl cellulose	0.01785 kg.
2	Allantoin (2-5 dioxo-4-imidazollidinyl urea	0.0051 kg.

2. The unit has asked for the 2% wastage of following ingredients in S.No.21, Solosite soothing hydrating healing gel 50 gms. The manufacturing process involves mixing of the required ingredients; therefore, we may recommend 2% wastage of the required import of the above items. We may recommend the import of required following items as under:

Solosite Soothing Hydrating healing gel 50 gms.

S. No.	Name of ingredients	Qty.(Kg.) required per Kg. of export product with 2% wastage
1	Carboxy Methyl Cellulose bearing brand/ trade name Akucell SW 3009-X 181 or any other.	0.0204 kg.
2	2,5-Dioxo-4-Imidazolidinyl Urea bearing brand/trade Allantoin or any other.	0.0051 kg.

R A may take appropriate action as per the decision of Norms Committee.

16	Case No.:88/10/82-ALC4/2013	Party Name:MAHESHRAJ CHEMICALS PVT.LTD	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00271/AM14/	RLA File :08/24/040/00099/AM14/	Lic.No/Date:0810121913 13.06.2013	Defer Date:02.01.2014

Decision :Department of Chemicals and Petrochemicals vide their OM No. 14010/9/2013-Ch-III dated 30.08.2013 has requested the firm to furnish the following technical details:

Details of Manufacturing process of cooper Formazone indicating use of Ortho Amine Phenol and Sulpho Anthranilic Acid with Chemical equations, molecular formula, molecular weights.

Yield obtained in each step.

Authentic technical literature in support of yield obtained.

Material balance.

CA certificate certifying the production of export item achieved by you for the past three years and corresponding consumption of each input

Detailed calculations, arriving at the norms applied for.

The case was deferred for 02.01.2014 for comments of D/o C&PC.

17	Case No.:107/14/82-ALC4/2013	Party Name:PREGNA INTERNATIONAL LTD.	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Approved
	HQ File :01/82/050/00692/AM14/	RLA File :03/95/040/00191/AM14/	Lic.No/Date:0310737592 13.06.2013	Defer Date:

Decision : In the light of written comments received from Petrochemical Division of Department of Chemicals and Petrochemicals vide their U.O No. 46011/22/2008-PC- II dated 06.12.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
INTRA UTERINE CONTRACEPTIVE DEVICE - COPPER T 380 A	1 kg	1.	COPPER WIRE OF HIGH CONDUCTIVITY 99.99% PURE COPPER	0.000204 kg
		2.	HDPE GRANULES	0.001203 kg
		3.	POUCHES (PLASTIC)	Net +10%
		4.	COPPER TUBE OF HIGH CONDUCTIVITY 99.99% PURE COPPER	0.000169 kg
		5.	POLYPROPYLENE GRANULES	0.002918 kg
		6.	COMPOUND OF LDPE RESIN & BARIUM SULPHATE	0.000415 kg
		7.	PVC GRANULES	0.000661 kg
		8.	HDPE GRANULES (OR NYLON RESIN) MEDICAL GRADE	0.000178 kg

R A may take appropriate action as per the decision of Norms Committee..

18	Case No.:49/12/82-ALC4/2013	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00473/AM14/	RLA File :03/94/040/00155/AM14/	Lic.No/Date:0310737785 14.06.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case 02.01.2014 for comments of Department of Chemicals and Petrochemicals.			

19	Case No.:51/12/82-ALC4/2013	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00475/AM14/	RLA File :03/94/040/00240/AM14/	Lic.No/Date:0310737875 17.06.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

20	Case No.:199/10/82-ALC4/2013	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00382/AM14/	RLA File :04/24/040/00048/AM14/	Lic.No/Date:0410147196 17.06.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

21	Case No.:40/12/82-ALC4/2013	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00464/AM14/	RLA File :09/24/040/00113/AM14/	Lic.No/Date:0910056355 17.06.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

22	Case No.:88/14/82-ALC4/2013	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00673/AM14/	RLA File :09/24/040/00102/AM14/	Lic.No/Date:0910056373 18.06.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

23	Case No.:84/14/82-ALC4/2013	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Approved
	HQ File :01/82/050/00669/AM14/	RLA File :09/24/040/00116/AM14/	Lic.No/Date:0910056370 18.06.2013	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 14 /82 dated 24.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import Items	Qty. allowed kg/kg
Dibinezoyl –d- Tartatic Acid	1 kg	1	D-(-) Tartaric Acid	0.52

A may take appropriate action as per the decision of Norms Committee.

24	Case No.:28/12/82-ALC4/2013	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00452/AM14/	RLA File :03/94/040/00245/AM14/	Lic.No/Date:0310738193 19.06.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

25	Case No.:23/12/82-ALC4/2013	Party Name:CIRON DRUGS & PHARMACEUTICALS P. LTD.,	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00447/AM14/	RLA File :03/94/040/00094/AM14/	Lic.No/Date:0310738255 19.06.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

26	Case No.:145/14/82-ALC4/2013	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00730/AM14/	RLA File :09/24/040/00107/AM14/	Lic.No/Date:0910056390 19.06.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

27	Case No.:167/14/82-ALC4/2013	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00752/AM14/	RLA File :22/24/040/00024/AM14/	Lic.No/Date:2210013952 19.06.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

28	Case No.:183/10/82-ALC4/2013	Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
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	HQ File :01/82/050/00366/AM14/	RLA File :13/24/040/00032/AM12/	Lic.No/Date:1310043416 19.06.2013	Defer Date:02.01.2014																					
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.																								
29	Case No.: 47/12/82-ALC4/2013	Party Name:BALAJI AMINES LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Approved																					
	HQ File :01/82/050/00471/AM14/	RLA File :31/83/040/00030/AM14/	Lic.No/Date:3110059030 20.06.2013	Defer Date:																					
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/ 122/2011-Ch II dated 12.04.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																								
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="5">N-METHYL-2-PYRROLIDONE</td><td rowspan="5">1 kg</td><td>1.</td><td>METHANOL</td><td>0.370 kg</td></tr> <tr> <td>2.</td><td>AMMONIA AHYDROUS</td><td>0.160 kg</td></tr> <tr> <td>3.</td><td>1,4 BUTANEDIOL</td><td>1.044 kg</td></tr> <tr> <td>4.</td><td>METHYLAMINE CATALYST</td><td>0.00080 kg</td></tr> <tr> <td>5.</td><td>GBL CATALYST</td><td>0.00075 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	N-METHYL-2-PYRROLIDONE	1 kg	1.	METHANOL	0.370 kg	2.	AMMONIA AHYDROUS	0.160 kg	3.	1,4 BUTANEDIOL	1.044 kg	4.	METHYLAMINE CATALYST	0.00080 kg	5.	GBL CATALYST
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																					
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		4.	METHYLAMINE CATALYST	0.00080 kg																					
		5.	GBL CATALYST	0.00075 kg																					
	RA may take appropriate action as per the decision of Norms Committee.																								
30	Case No.: 110/10/82-ALC4/2013	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Deferred																					
	HQ File :01/82/050/00293/AM14/	RLA File :05/23/040/00065/AM14/	Lic.No/Date:0510357630 20.06.2013	Defer Date:02.01.2014																					
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.																								
31	Case No.: 22/12/82-ALC4/2013	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Deferred																					
	HQ File :01/82/050/00446/AM14/	RLA File :03/94/040/00197/AM14/	Lic.No/Date:0310738404 20.06.2013	Defer Date:02.01.2014																					
	Decision : It was decided to defer the case 02.01.2014 for comments of Department of Chemicals and Petrochemicals.																								
32	Case No.: 39/8/82-ALC4/2013	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Approved																					
	HQ File :01/82/050/00170/AM14/	RLA File :09/24/040/00123/AM14/	Lic.No/Date:0910056393 20.06.2013	Defer Date:																					

Decision : Committee considered case as per agenda and in light of earlier decision taken in 6/82 meeting held on 13.06.2013 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-Phenyl-3,3Bis(4 hydroxy phenyl)phthalimidine (PPBP)	1 Kg.	1.	Phthalic Anhydride	0.550 kg
		2.	Phenol	0.850 kg
		3.	Zinc Chloride	0.350 kg
		4.	Aniline	0.420 kg
		5.	Methanol	1.35 kg
		6.	Activated Carbon	0.04 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:85/14/82-ALC4/2013	Party Name:AKTINOS PHARMA PVT LTD,	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Approved
HQ File :01/82/050/00670/AM14/	RLA File :09/24/040/00125/AM14/	Lic.No/Date:0910056428 21.06.2013	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 11 /82 dated 05.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Quantity	S,No	Item of Import	Quantity allowed kg/kg
N-BENZYLOXY CARBONYL-L-VALINE (CBZ-L-VALINE)	1 kg	1.	L-VALLINE	0.522 kg
		2.	BENZYL CHLOROFORMATE	0.76 kg

RA may take appropriate action as per the decision of Norms Committee.

Case No.:45/12/82-ALC4/2013	Party Name:BELCHEM INDS. INDIA PVT. LTD.	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Approved
HQ File :01/82/050/00469/AM14/	RLA File :03/94/040/00058/AM14/	Lic.No/Date:0310738495 21.06.2013	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/45/2012-Ch II dated 7.11.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
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1-3,Dimethylol-5,5-Dimethyl Hydantoin (DMDMHydantoin 52%-55%) Assay 55% max.	1 kg	1.	5,5 Dimethyl Hydantoin Assay min 99% Colour Pure White	0.382 kg
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RA may take appropriate action as per the decision of Norms Committee.

Case No.:80/14/82-ALC4/2013	Party Name:BIOLOGICAL E LTD	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Approved
HQ File :01/82/050/00665/AM14/	RLA File :09/24/040/00118/AM14/	Lic.No/Date:0910056424 21.06.2013	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 11 /82 dated 05.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Quantity	S,No	Item of Import	Quantity allowed kg/kg
ADSORBED TETANUS VACCINE BP/TETANUS TOXOID VACCINE ADSORBED-5ML 10 DOSES	1 kg	1.	L-CYSTINE	As per A 2302 of HBP-II
		2.	THIOMERSAL	As per A 2302 of HBP-II
		3.	N Z CASE TT (CASEIN PEPTONE PLUS)	As per A 2302 of HBP-II
		4.	L-TYROSINE	As per A 2302 of HBP-II
		5.	ALUMINIUM CHLORIDE 6 HYDRATE EXTRA	As per A 2302 of HBP-II
		6.	SILICON EMULSION	0.043 kg
		7	TRI SODIUM ORTHO PHOSPHATE	As per A 2302 of HBP-II
		8	GLASS VIALS	As per A 2302 of HBP-II
		9	RUBBER STOPPERS	As per A 2302 of HBP-II
		10	ALUMINIUM CAPS/SEALS	As per A 2302 of HBP-II
		11	SHIPPING INDICATORS (Q TAG 2 PLUS)	As per A 2302 of HBP-II
		12	VVM LABELS (HEATMARKER VACCINE VIAL MONITOR LABELS)	10010 Nos.
		13	FILTERS AND FILTER AIDS	5 Nos.

RA may take appropriate action as per the decision of Norms Committee.

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Case No.: 171/14/82-ALC4/2013	Party Name:KUTCH CHEMICAL INDUSTRIES LTD.,	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Approved										
HQ File :01/82/050/00756/AM14/	RLA File :34/24/040/00054/AM14/	Lic.No/Date:3410037185 21.06.2013	Defer Date:										
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/ 17/2012-Ch II dated 07.11.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:													
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>2 ETHYL HEXYL NITRATE</td><td>1 kg</td><td>1.</td><td>2 ETHYL HEXANOL</td><td>0.764 kg</td></tr></table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	2 ETHYL HEXYL NITRATE	1 kg	1.	2 ETHYL HEXANOL	0.764 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
2 ETHYL HEXYL NITRATE	1 kg	1.	2 ETHYL HEXANOL	0.764 kg									
RA may take appropriate action as per the decision of Norms Committee.													

37	Case No.: 126/14/82-ALC4/2013	Party Name:ZIM LABORATORIES LTD.	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Deferred
	HQ File :01/82/050/00711/AM14/	RLA File :03/95/040/00225/AM14/	Lic.No/Date:0310738604 21.06.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

38	Case No.: 170/14/82-ALC4/2013	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Deferred
	HQ File :01/82/050/00755/AM14/	RLA File :34/24/040/00059/AM14/	Lic.No/Date:3410037194 24.06.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

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Case No.:82/14/82-ALC4/2013	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Approved	
HQ File :01/82/050/00667/AM14/	RLA File :09/24/040/00117/AM14/	Lic.No/Date:0910056440 24.06.2013	Defer Date:	
Decision : In the light of earlier decision taken in meeting No. 13/82 dated 03.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
METHYL (E)-2-(2-CHLOROMETHYLPHENYL)-3-METHOXYACRYLATE	1 kg	1.	3-ISOCHROMANONE	0.957
		2.	O-XYLENE	1.04
		3.	SODIUM METHOXIDE POWDER	0.416

		4.	METHANOL	2.31
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.: 169/14/82-ALC4/2013	Party Name:MAMTA POLYCOATS	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Approved	
HQ File :01/82/050/00754/AM14/	RLA File :34/24/040/00060/AM14/	Lic.No/Date:3410037222 25.06.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/55/2012-Ch II dated 12.11.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
DIISOPROPYL ADIPATE (DIPA)	1 kg	1.	ADIPIC ACID	0.635 kg
		2.	ISO PROPONOL (IPA)	0.522 kg
RA may take appropriate action as per the decision of Norms Committee.				

41	Case No.: 111/10/82-ALC4/2013	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Deferred
	HQ File :01/82/050/00294/AM14/	RLA File :05/24/040/00091/AM14/	Lic.No/Date:0510358000 25.06.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of IPP.			

42	Case No.: 75/14/82-ALC4/2013	Party Name:VINDHYA PHARMA (INDIA)PVT LTD.	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Approved									
	HQ File :01/82/050/00660/AM14/	RLA File :09/24/040/00122/AM14/	Lic.No/Date:0910056447 25.06.2013	Defer Date:									
	Decision : In the light of earlier decision taken in meeting No. 16/82 dated 21.11.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Quantity</th><th>S.No</th><th>Import Product</th><th>Quantity Allowed kg/kg</th></tr> </thead> <tbody> <tr> <td>DIBENZOYLLACTOL</td><td>1 kg</td><td>1.</td><td>Ethyl2, 2-difluoro-3-hydroxy-3- (2,2-dimethyl-1, 3 dioxolan -4yl) propionate (DBL3)</td><td>1.047</td></tr> </tbody> </table>				Export Product	Export Quantity	S.No	Import Product	Quantity Allowed kg/kg	DIBENZOYLLACTOL	1 kg	1.	Ethyl2, 2-difluoro-3-hydroxy-3- (2,2-dimethyl-1, 3 dioxolan -4yl) propionate (DBL3)
Export Product	Export Quantity	S.No	Import Product	Quantity Allowed kg/kg									
DIBENZOYLLACTOL	1 kg	1.	Ethyl2, 2-difluoro-3-hydroxy-3- (2,2-dimethyl-1, 3 dioxolan -4yl) propionate (DBL3)	1.047									

RA may take appropriate action as per the decision of Norms Committee.

43	Case No.:90/14/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00675/AM14/	RLA File :09/24/040/00128/AM14/	Lic.No/Date:0910056460 26.06.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

44	Case No.:39/12/82-ALC4/2013	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00463/AM14/	RLA File :09/24/040/00138/AM14/	Lic.No/Date:0910056466 26.06.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

45	Case No.:101/10/82-ALC4/2013	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00284/AM14/	RLA File :09/24/040/00143/AM14/	Lic.No/Date:0910056481 27.06.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

46	Case No.:172/14/82-ALC4/2013	Party Name:RECKON DIAGNOSTICS PVT. LTD.	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00757/AM14/	RLA File :34/24/040/00044/AM14/	Lic.No/Date:3410037268 27.06.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Biotechnology.			

47	Case No.:201/10/82-ALC4/2013	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00384/AM14/	RLA File :04/24/040/00063/AM14/	Lic.No/Date:0410147551 27.06.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

48	Case No.:203/10/82-ALC4/2013	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00386/AM14/	RLA File :04/24/040/00064/AM14/	Lic.No/Date:0410147556	Defer

		27.06.2013	Date:02.01.2014
Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

49	Case No.: 204/10/82-ALC4/2013	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Deferred
	HQ File :01/82/050/00387/AM14/	RLA File :04/24/040/00065/AM14/	Lic.No/Date:0410147559 27.06.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

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Case No.: 89/14/82-ALC4/2013	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Approved	
HQ File :01/82/050/00674/AM14/	RLA File :09/24/040/00131/AM14/	Lic.No/Date:0910056484 27.06.2013	Defer Date:	
Decision : In the light of earlier decision taken in meeting No. 24/82 dated 13.09.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
2-CHLORO THIOXANTHONE (CTX)	1 kg	1.	4-CHLOROTHIOPHENOL	1.00 kg
		2.	2-CHLOROBENZONITRILE	0.94 kg
		3.	DIMETHYL SULFOXIDE	1.54 kg
		4.	POLY PHOSPHORIC ACID	3.517 kg
RA may take appropriate action as per the decision of Norms Committee.				

51	Case No.: 223/10/82-ALC4/2013	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Deferred
	HQ File :01/82/050/00406/AM14/	RLA File :52/24/040/00011/AM14/	Lic.No/Date:5210039911 28.06.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case 02.01.2014 for comments of Department of Chemicals and Petrochemicals.			

52	Case No.: 224/10/82-ALC4/2013	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Deferred
	HQ File :01/82/050/00407/AM14/	RLA File :52/24/040/00008/AM14/	Lic.No/Date:5210039909 28.06.2013	Defer Date:02.01.2014

Decision :Department of Chemicals and Petrochemicals vide their letter No. 14010/21/2013-Ch. II dated 26.08.2013 requested the firm to furnish the following information:

- Details of manufacturing process of 2-Amino -4-Trifluoro Methyl 4 Chloro Diphenyl Ether with chemical equatinos, molecular formula, molecular wights.
- Yield obbtained in each step
- Authentic tehcnical literature in support of yield obtained
- Material balance
- CA certificate the production of export item acheived by you for the past three years and correspondening consumption of each input
- Role of copper Sulphate in the process, supported with authentic technical literature.
- Detailed calculation, arriving at the norms applied.

The case was deferred for 02.01.2014

53	Case No.:202/10/82-ALC4/2013	Party Name:ARUDAA VIS LABS PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00385/AM14/	RLA File :04/24/040/00067/AM14/	Lic.No/Date:0410147616 28.06.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

54	Case No.:41/8/82-ALC4/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00172/AM14/	RLA File :03/95/040/01020/AM13/	Lic.No/Date:0310739495 28.06.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case 02.01.2014 for comments of Department of Chemicals and Petrochemicals.			

55	Case No.:173/14/82-ALC4/2013	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Deffered and Re-indexed
	HQ File :01/82/050/00758/AM14/	RLA File :34/24/040/00065/AM14/	Lic.No/Date:3410037281 01.07.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

56	Case No.:168/14/82-ALC4/2013	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Approved
	HQ File :01/82/050/00753/AM14/	RLA File :22/24/040/00028/AM14/	Lic.No/Date:2210013982 01.07.2013	Defer Date:

Decision : In the light of earlier decision taken in meeting No. 5/82 dated 30.05.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Quantity	Sl.No.	Import items	Quantity allowed kg/kg
Meropenem for Injection	1 kg	1.	Meropenem Trihydrate (Non-sterile)	1.032
		2.	Sodium Carbonate (Non-sterile)	0.16
		3.	Acetone	1.85
		4.	Methanol	2.01
		5.	Activated Carbon	0.065

RA concerned may take further necessary action as per above decision of NC.

57	Case No.:24/12/82-ALC4/2013	Party Name:WOCKHARDT LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00448/AM14/	RLA File :03/95/040/00256/AM14/	Lic.No/Date:0310739850 02.07.2013	Defer Date:02.01.2014
	Decision : it was decided to put up the case on file and also sent a copy of application to DCGI for their comments. The case was deferred for 02.01.2014.			

58	Case No.:103/10/82-ALC4/2013	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00286/AM14/	RLA File :09/24/040/00145/AM14/	Lic.No/Date:0910056663 04.07.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case 02.01.2014 for comments of Department of Chemicals and Petrochemicals.			

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Case No.:25/12/82-ALC4/2013	Party Name:PREGNA INTERNATIONAL LTD.	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Approved	
HQ File :01/82/050/00449/AM14/	RLA File :03/95/040/00265/AM14/	Lic.No/Date:0310740293 04.07.2013	Defer Date:	
Decision : In the light of written comments received from Petrochemical Division of Department of Chemicals and Petrochemicals vide their U.O No. 46011/22/2008-PC- II dated 06.12.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
INTRA UTERINE CONTRACEPTIVE DEVICE- CU 200 AG	1 kg	1.	COPPER WIRE WITH SILVER CORE	0.000190 kg
		2.	HDPE GRANULES	0.00130 kg
		3.	POUCHES (PLASTIC)	Net +10%

4.	COMPOUND OF LDPE RESIN & BARIUM SULPHATE	0.000557 kg
5.	PVC GRANULES	0.000728 kg
6.	HDPE GRANULES (OR NYLON RESIN) MEDICAL GRADE	0.0000580 kg
7.	POLYPROPYLENE GRANULES	0.002092 kg

R A may take appropriate action as per the decision of Norms Committee.

Case No.:36/12/82-ALC4/2013	Party Name:PREGNA INTERNATIONAL LTD.	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Approved
HQ File :01/82/050/00460/AM14/	RLA File :03/95/040/00264/AM14/	Lic.No/Date:0310740295 04.07.2013	Defer Date:

Decision : In the light of written comments received from Petrochemical Division of Department of Chemicals and Petrochemicals vide their U.O No. 46011/22/2008-PC- II dated 06.12.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
INTRA UTERINE CONTRACEPTIVE DEVICE - COPPER T 380 A	1 kg	1.	COPPER WIRE OF HIGH CONDUCTIVITY 99.99% PURE COPPER	0.000204 kg
		2.	HDPE GRANULES	0.001203 kg
		3.	POUCHES (PLASTIC)	Net +10%
		4.	COPPER TUBE OF HIGH CONDUCTIVITY 99.99% PURE COPPER	0.000169 kg
		5.	POLYPROPYLENE GRANULES	0.002918 kg
		6.	COMPOUND OF LDPE RESIN & BARIUM SULPHATE	0.000415 kg
		7.	PVC GRANULES	0.000661 kg
		8.	HDPE GRANULES (OR NYLON RESIN) MEDICAL GRADE	0.000178 kg

R A may take appropriate action as per the decision of Norms Committee..

61	Case No.:159/14/82-ALC4/2013	Party Name:RUCHI INFRASTRUCTURE LTD.	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00744/AM14/	RLA File :56/24/040/00010/AM14/	Lic.No/Date:5610002426 04.07.2013	Defer Date:02.01.2014
	Decision : In the light of written comments received Department of Chemicals and Petrochemicals vide their OM No. 14010/50/2013-Ch-III dated 29.10.2013, it was decided to call from the firm the following technical details: 1. Details of manufacturing process with chemical equations, molecular formula and molecular weight. 2. Yield obtained in each manufacturing step. 3. Proeduction and consumption data duly certified by CA.. 4. Material balance. 5. Detailed calculations, arriving at the norms applied for. The case was deferred for 02.01.2014.			

62	Case No.:37/12/82-ALC4/2013	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00461/AM14/	RLA File :09/24/040/00150/AM14/	Lic.No/Date:0910056692 05.07.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

63	Case No.:27/14/82-ALC4/2013	Party Name:OGENE SYSTEMS INDIA PVT. LTD.	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00612/AM14/	RLA File :09/24/040/00132/AM14/	Lic.No/Date:0910056690 05.07.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of C&PC			

64	Case No.:33/12/82-ALC4/2013	Party Name:THINQ PHARMA-CRO LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00457/AM14/	RLA File :03/95/040/00207/AM14/	Lic.No/Date:0310740446 05.07.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

65	Case No.:102/10/82-ALC4/2013	Party Name:YELURI FORMULATIONS PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00285/AM14/	RLA File :09/24/040/00149/AM14/	Lic.No/Date:0910056680 05.07.2013	Defer Date:02.01.2014

Decision :It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.

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Case No.:142/14/82-ALC4/2013	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Approved	
HQ File :01/82/050/00727/AM14/	RLA File :08/24/040/00145/AM14/	Lic.No/Date:0810122601 08.07.2013	Defer Date:	
Decision : In the light of earlier decision taken in meeting No. 12/82 dated 19.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
NEBIVOLOL HCL	1 kg	1.	4-FLUORO ANISOLE	14.97
		2.	ETHYLENE DI CHLORIDE	Not recommended
		3.	HEXANE	36.5
		4.	ACETIC ACID	10.88
		5.	DICHLORO METHANE	47.54
		6.	METHANOL	38-80
		7.	VITRIDE	13.35
		8.	TOLUENE	9.89
		9.	DIMETHYLE SULPHOXIDE	13.13
		10.	ISOPROPYL ALCOHOL	1.44
		11.	ACETONITRILE	0.76
		12.	DISOPROPYL ETHER	1.94
RA may take appropriate action as per the decision of Norms Committee.				

67	Case No.:44/12/82-ALC4/2013	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00468/AM14/	RLA File :03/94/040/00306/AM14/	Lic.No/Date:0310740922 10.07.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

68	Case No.:175/14/82-ALC4/2013	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00760/AM14/	RLA File :34/24/040/00071/AM14/	Lic.No/Date:3410037375 10.07.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

69	Case No.: 160/14/82-ALC4/2013	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Deferred
	HQ File :01/82/050/00745/AM14/	RLA File :04/24/040/00050/AM14/	Lic.No/Date:0410147942 11.07.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

70	Case No.: 26/12/82-ALC4/2013	Party Name:SANOFI INDIA LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Deferred
	HQ File :01/82/050/00450/AM14/	RLA File :03/95/040/00227/AM14/	Lic.No/Date:0310741158 11.07.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

71	Case No.: 60/14/82-ALC4/2013	Party Name:GLAND PHARMA LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Deferred
	HQ File :01/82/050/00645/AM14/	RLA File :09/24/040/00085/AM14/	Lic.No/Date:0910056772 16.07.2013	Defer Date:02.01.2014
	Decision : It was decided to request the firm to furnish production and consumption data for the year 2012-13 certified by cCentral Excise Authority and also Batch Log Sheet . The case was deferred for 02.01.2014.			

72	Case No.: 32/12/82-ALC4/2013	Party Name:MACLEODS PHARMACEUTICALS LTD.	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Deferred
	HQ File :01/82/050/00456/AM14/	RLA File :03/95/040/00299/AM14/	Lic.No/Date:0310741860 17.07.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

73	Case No.: 21/12/82-ALC4/2013	Party Name:WOCKHARDT LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Deferred
	HQ File :01/82/050/00445/AM14/	RLA File :03/95/040/00306/AM14/	Lic.No/Date:0310741992 18.07.2013	Defer Date:02.01.2014
	Decision : it was decided to put up the case on file. Copy of application has been already sent to DCGI for their comments. The case was deferred for 02.01.2014.			

74	Case No.: 19/14/82-ALC4/2013	Party Name:ANUGRAHA CHEMICALS	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Approved
	HQ File :01/82/050/00604/AM14/	RLA File :07/24/040/00124/AM14/	Lic.No/Date:0710096906 19.07.2013	Defer Date:

Decision : In the light of earlier decision taken in meeting No. 7/82 dated 27.06.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less::

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
G 101 (ALL TRANS RETINOIC ACID ,1 HYDROXY 3, 3 DIMETHYL 2 BUTANONE ESTER)	1 kg	1	ALL TRANS RETIONIC ACID	1.05 kg
		2.	CESIUM CARBONATE	1.135 kg
		3.	1 CHLOROPINACOLONE	0.469 kg

RA may take appropriate action as per the decision of Norms Committee.

75	Case No.: 68/17/82-ALC4/2013	Party Name:BHARAT PARENTERALS LTD,	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00930/AM14/	RLA File :34/21/040/00163/AM14/	Lic.No/Date:3410037475 23.07.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

76	Case No.: 38/12/82-ALC4/2013	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00462/AM14/	RLA File :09/24/040/00175/AM14/	Lic.No/Date:0910056887 23.07.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals			

77	Case No.: 52/12/82-ALC4/2013	Party Name:UNIJULES LIFE SCIENCES LTD.	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00476/AM14/	RLA File :03/95/040/00305/AM14/	Lic.No/Date:0310742481 23.07.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals			

78	Case No.: 10/12/82-ALC4/2013	Party Name:OTSUKA CHEMICAL (INDIA) PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Approved
	HQ File :01/82/050/00434/AM14/	RLA File :05/24/040/00137/AM14/	Lic.No/Date:0510360662 24.07.2013	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/394/2013-PI(Norms) dated 21.11.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
GCTA (4-METHOXY BENZYL-3(z)-2-(4-1-3THIAZOL-5-YL)ETHENYL)-7-(2-PHENYL ACETAMIDO)3-CEPHEME-4-CARBOXYLATE Powder	1 kg	1.	Penicillin G Potassium 1st Crystals White/LightYellow Powder	3.654
		2.	Methanol Liquid	4.482
		3.	Dimethyl Formamide Colourless Liquide	4.482
		4.	Methylene Chloride Colourless Liquide	2.70
		5.	2-Mercaptobenzothiazole Ceramish Powder	0.66
		6.	Isopropyl Alcohol Liquid	1.602
		7.	TRIPHENYL PHOSPHINE Powder	0.726
		8.	SODIUM IODIDE Powder	0.414
		9.	MTHA (4-Methyl,5-Formyl thiazol) or (4 methyl thiazole -5-aldehyde) Powder	0.669
		10.	PROPAN-1-ol Liquide	2.40
		11.	CHLOROFORM Liquide	4.27
		12.	POTASSIUM METABISULPHITE Powder	2.353

RA may take appropriate action as per the decision of Norms Committee.

79	Case No.: 49/14/82-ALC4/2013	Party Name:VEGESNA LABORATORIES PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Deferred
	HQ File :01/82/050/00634/AM14/	RLA File :09/24/040/00174/AM14/	Lic.No/Date:0910056893 24.07.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals			

80	Case No.: 46/14/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Deferred
	HQ File :01/82/050/00631/AM14/	RLA File :09/24/040/00185/AM14/	Lic.No/Date:0910056909 25.07.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals			

81	Case No.:24/17/82-ALC4/2013	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00886/AM14/	RLA File :09/24/040/00180/AM14/	Lic.No/Date:0910056902 25.07.2013	Defer Date:02.01.2014
	Decision :It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals			

82	Case No.:43/12/82-ALC4/2013	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00467/AM14/	RLA File :52/24/040/00015/AM14/	Lic.No/Date:5210040038 30.07.2013	Defer Date:02.01.2014
	Decision :It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

83	Case No.:59/14/82-ALC4/2013	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00644/AM14/	RLA File :09/24/040/00188/AM14/	Lic.No/Date:0910056946 30.07.2013	Defer Date:02.01.2014
	Decision :It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

84	Case No.:1/10/82-ALC4/2013	Party Name:MICRO LABS LTD	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00184/AM14/	RLA File :07/24/040/00111/AM14/	Lic.No/Date:0710097180 30.07.2013	Defer Date:02.01.2014
	Decision :It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

85	Case No.:22/14/82-ALC4/2013	Party Name:MSN LABORATORIES PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00607/AM14/	RLA File :09/24/040/00192/AM14/	Lic.No/Date:0910056971 31.07.2013	Defer Date:02.01.2014
	Decision :It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

86	Case No.:21/14/82-ALC4/2013	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00606/AM14/	RLA File :09/24/040/00193/AM14/	Lic.No/Date:0910056972 31.07.2013	Defer Date:02.01.2014
	Decision :It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

87	Case No.:48/14/82-ALC4/2013	Party Name:LOUIS PHARMACEUTICALS PVT LTD	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00633/AM14/	RLA File :09/24/040/00200/AM14/	Lic.No/Date:0910057008 02.08.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

88	Case No.:148/14/82-ALC4/2013	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00733/AM14/	RLA File :09/24/040/00189/AM14/	Lic.No/Date:0910057006 02.08.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

89	Case No.:42/14/82-ALC4/2013	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00627/AM14/	RLA File :03/94/040/00220/AM14/	Lic.No/Date:0310744155 05.08.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case 02.01.2014 for comments of Department of Chemicals and Petrochemicals.			

90	Case No.:8/13/82-ALC4/2013	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00484/AM14/	RLA File :05/23/040/00155/AM14/	Lic.No/Date:0510361960 05.08.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

91	Case No.:18/14/82-ALC4/2013	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00603/AM14/	RLA File :09/24/040/00207/AM14/	Lic.No/Date:0910057031 05.08.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

92	Case No.:45/14/82-ALC4/2013	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00630/AM14/	RLA File :07/24/040/00137/AM14/	Lic.No/Date:0710097392 06.08.2013	Defer Date:02.01.2014

Decision : it was decided to call from the firm the complete technical details as per Appendix 33. The case was deferred for 02.01.2014

93	Case No.: 40/14/82-ALC4/2013	Party Name:CTX LIFESCIENCES PVT LTD,	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Deferred
	HQ File :01/82/050/00625/AM14/	RLA File :03/94/040/00307/AM14/	Lic.No/Date:0310744552 07.08.2013	Defer Date:02.01.2014
	Decision : It was decided to call from the firm the complete technical details as per Appendix 33. The case was deferred for 02.01.2014.			

94	Case No.: 44/14/82-ALC4/2013	Party Name:INDO AMINES LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Approved									
	HQ File :01/82/050/00629/AM14/	RLA File :03/94/040/00322/AM14/	Lic.No/Date:0310744558 07.08.2013	Defer Date:									
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/81/2010-Ch II dated 21.11.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>1-Methyl Cyclohexene</td><td>1 KG.</td><td>1.</td><td>Ortho Cresol</td><td>1.25 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	1-Methyl Cyclohexene	1 KG.	1.	Ortho Cresol
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed									
1-Methyl Cyclohexene	1 KG.	1.	Ortho Cresol	1.25 kg									

95	Case No.: 165/14/82-ALC4/2013	Party Name:MEDREICH LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Deferred
	HQ File :01/82/050/00750/AM14/	RLA File :07/24/040/00135/AM14/	Lic.No/Date:0710097410 07.08.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

96	Case No.: 24/14/82-ALC4/2013	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Deferred
	HQ File :01/82/050/00609/AM14/	RLA File :09/24/040/00089/AM14/	Lic.No/Date:0910057115 08.08.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

97	Case No.: 25/17/82-ALC4/2013	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Approved
	HQ File :01/82/050/00887/AM14/	RLA File :09/24/040/00219/AM14/	Lic.No/Date:0910057150 12.08.2013	Defer Date:

Decision : In the light of earlier decision taken in meeting No. 13/82 dated 03.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
METHYL (E)-2-(2-CHLOROMETHYLPHENYL)-3-METHOXYACRYLATE	1 kg	1.	3-ISOCHROMANONE	0.957
		2.	O-XYLENE	1.04
		3.	SODIUM METHOXIDE POWDER	0.416
		4.	METHANOL	2.31

RA may take appropriate action as per the decision of Norms Committee.

98	Case No.: 43/14/82-ALC4/2013	Party Name:ALKEM LABORATORIES LTD.,	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Deferred
	HQ File :01/82/050/00628/AM14/	RLA File :03/94/040/00405/AM14/	Lic.No/Date:0310745174 13.08.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

99	Case No.: 36/14/82-ALC4/2013	Party Name:GLOBE TROTTERS PVT LTD	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Deferred
	HQ File :01/82/050/00621/AM14/	RLA File :03/94/040/00359/AM14/	Lic.No/Date:0310745177 13.08.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

100	Case No.: 37/14/82-ALC4/2013	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Deferred
	HQ File :01/82/050/00622/AM14/	RLA File :03/94/040/00429/AM14/	Lic.No/Date:0310745423 14.08.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

101	Case No.: 147/14/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Deferred
	HQ File :01/82/050/00732/AM14/	RLA File :09/24/040/00201/AM14/	Lic.No/Date:0910057191 14.08.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

102	Case No.: 58/14/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Deferred
	HQ File :01/82/050/00643/AM14/	RLA File :09/24/040/00212/AM14/	Lic.No/Date:0910057190 14.08.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

103	Case No.: 122/14/82-ALC4/2013	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Deferred
	HQ File :01/82/050/00707/AM14/	RLA File :03/95/040/00203/AM14/	Lic.No/Date:0310745264 14.08.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

104	Case No.: 17/14/82-ALC4/2013	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Deferred
	HQ File :01/82/050/00602/AM14/	RLA File :03/94/040/00978/AM13/	Lic.No/Date:0310745508 16.08.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

105	Case No.: 66/14/82-ALC4/2013	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Deferred
	HQ File :01/82/050/00651/AM14/	RLA File :09/24/040/00216/AM14/	Lic.No/Date:0910057203 16.08.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

106	Case No.: 118/14/82-ALC4/2013	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Deferred
	HQ File :01/82/050/00703/AM14/	RLA File :03/95/040/00517/AM13/	Lic.No/Date:0310745568 16.08.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

107	Case No.: 119/14/82-ALC4/2013	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Deferred
	HQ File :01/82/050/00704/AM14/	RLA File :03/95/040/00513/AM13/	Lic.No/Date:0310745564 16.08.2013	Defer Date:02.01.2014

Decision :It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.

108	Case No.: 121/14/82-ALC4/2013	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00706/AM14/	RLA File :03/95/040/00505/AM13/	Lic.No/Date:0310745576 16.08.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

109	Case No.: 14/14/82-ALC4/2013	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00599/AM14/	RLA File :03/94/040/00364/AM14/	Lic.No/Date:0310745766 19.08.2013	Defer Date:02.01.2014
	Decision : It was decided to send a copy of application again to Department of C&PC for their comments. The case was deferred for 02.01.2014			

110	Case No.: 41/14/82-ALC4/2013	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00626/AM14/	RLA File :03/94/040/00365/AM14/	Lic.No/Date:0310745767 19.08.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals			

111	Case No.: 153/14/82-ALC4/2013	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00738/AM14/	RLA File :09/24/040/00239/AM14/	Lic.No/Date:0910057241 19.08.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

112	Case No.: 62/14/82-ALC4/2013	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00647/AM14/	RLA File :09/24/040/00223/AM14/	Lic.No/Date:0910057232 19.08.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

113	Case No.: 34/14/82-ALC4/2013	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00619/AM14/	RLA File :09/24/040/00231/AM14/	Lic.No/Date:0910057244	Defer

		19.08.2013	Date:02.01.2014
Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

114	Case No.: 117/14/82-ALC4/2013	Party Name:MAC CHEM PRODUCTS (INDIA) PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Deferred
	HQ File :01/82/050/00702/AM14/	RLA File :03/95/040/00407/AM14/	Lic.No/Date:0310745962 20.08.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

115	Case No.: 26/14/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Deferred
	HQ File :01/82/050/00611/AM14/	RLA File :09/24/040/00190/AM14/	Lic.No/Date:0910057247 20.08.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

116	Case No.: 57/14/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Deferred
	HQ File :01/82/050/00642/AM14/	RLA File :09/24/040/00229/AM14/	Lic.No/Date:0910057251 20.08.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

117	Case No.: 16/14/82-ALC4/2013	Party Name:AARTI DRUGS LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Deferred
	HQ File :01/82/050/00601/AM14/	RLA File :03/94/040/00353/AM14/	Lic.No/Date:0310746292 21.08.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

118	Case No.: 65/14/82-ALC4/2013	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Deferred
	HQ File :01/82/050/00650/AM14/	RLA File :09/24/040/00178/AM14/	Lic.No/Date:0910057260 21.08.2013	Defer Date:02.01.2014
	Decision : In the light of written comments received from Department of Pharmaceuticals vide thier letter No. Q 35021/10/2013-PI(Norms) dated 06.09.2013 and 26.06.2013 has stated that the firm has mentioned Chapter 30 wrongly and it should be covered under chapter 29 of ITC(HS). Deptt. of Pharma has requested to advise the firm to suitably revised their application using proper HS code before the matter is processed further. The case is Deferred for 02.01.2014.			

119

Case No.:120/14/82-ALC4/2013	Party Name:UNIMAX CHEMICALS PVT LTD.	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Approved	
HQ File :01/82/050/00705/AM14/	RLA File :03/95/040/00382/AM14/	Lic.No/Date:0310746152 21.08.2013	Defer Date:	
Decision : Committee considered case as per agenda and in light of earlier decision taken in 19/82 meeting held on 09.08.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Erythromycin Propionate Tech. Spec.: Pharmacopeial Grade	1 Kg.	1.	Erythromycin Thiocyanate Tech. Spec.: Pharmacopeial Grade. Erythromycin Thiocyanate is used as an intermediate in the manufacture of Eruthromycin Propionate therefore policy Circular No. 9 is not applicable to authorization/imports.	0.900 KGA
RA concerned may take further necessary action as per above decision of NC.				

120	Case No.:3/12/82-ALC4/2013	Party Name:ACTAVIS PHARMA MANUFACTURING PVT.LTD	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00427/AM14/	RLA File :04/24/040/00095/AM14/	Lic.No/Date:0410148864 22.08.2013	Defer Date:02.01.2014
	Decision : It was decided to send a copy of application again to DCGI for their comments (No Import item contains 8% water). The case was deferred for 02.01.2014.			

121	Case No.:32/14/82-ALC4/2013	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00617/AM14/	RLA File :34/24/040/00110/AM14/	Lic.No/Date:3410037709 22.08.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

122	Case No.:33/14/82-ALC4/2013	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00618/AM14/	RLA File :09/24/040/00224/AM14/	Lic.No/Date:0910057266 22.08.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

123	Case No.: 47/14/82-ALC4/2013	Party Name:VIVIMED LABS LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00632/AM14/	RLA File :09/24/040/00251/AM14/	Lic.No/Date:0910057280 22.08.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

124	Case No.: 166/14/82-ALC4/2013	Party Name:R L FINE CHEM	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Approved														
	HQ File :01/82/050/00751/AM14/	RLA File :07/24/040/00153/AM14/	Lic.No/Date:0710097749 23.08.2013	Defer Date:														
	Decision : In the light of earlier decision taken in meeting no. 1/82 dated 04.04.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Doxilamine Succinate BP/USP</td><td>1 Kg.</td><td>1.</td><td>2 Acetyl Pyridine</td><td>0.58 kg</td></tr> <tr> <td></td><td></td><td>2.</td><td>Tetrahydrofuran</td><td>1.03 kg</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Doxilamine Succinate BP/USP	1 Kg.	1.	2 Acetyl Pyridine	0.58 kg			2.	Tetrahydrofuran
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed														
Doxilamine Succinate BP/USP	1 Kg.	1.	2 Acetyl Pyridine	0.58 kg														
		2.	Tetrahydrofuran	1.03 kg														

125	Case No.: 31/14/82-ALC4/2013	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00616/AM14/	RLA File :34/24/040/00117/AM14/	Lic.No/Date:3410037748 27.08.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case 02.01.2014for comments of Department of Chemicals and Petrochemicals.			

126	Case No.: 152/14/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00737/AM14/	RLA File :09/24/040/00211/AM14/	Lic.No/Date:0910057368 27.08.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case 02.01.2014for comments of Department of Pharmaceuticals.			

127	Case No.: 64/14/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00649/AM14/	RLA File :09/24/040/00215/AM14/	Lic.No/Date:0910057367 27.08.2013	Defer Date:02.01.2014

Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.

128	Case No.: 116/14/82-ALC4/2013	Party Name:UNIJULES LIFE SCIENCES LTD.	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00701/AM14/	RLA File :03/95/040/00215/AM14/	Lic.No/Date:0310747079 27.08.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case 02.01.2014 for comments of Department of Pharmaceuticals..			

129	Case No.: 63/14/82-ALC4/2013	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00648/AM14/	RLA File :09/24/040/00213/AM14/	Lic.No/Date:0910057393 28.08.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case 02.01.2014for comments of Department of Pharmaceuticals.			

130	Case No.: 146/14/82-ALC4/2013	Party Name:MACLEODS PHARMACEUTICALS LTD.	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00731/AM14/	RLA File :03/95/040/00429/AM14/	Lic.No/Date:0310747495 29.08.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case 02.01.2014 for comments of Department of Pharmaceuticals.			

131

Case No.:97/14/82-ALC4/2013	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Approved	
HQ File :01/82/050/00682/AM14/	RLA File :04/24/040/00122/AM14/	Lic.No/Date:0410149281 29.08.2013	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 13/82 dated 03.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed
PAROXETINE TABLETS 20 MG	1 kg	1.	PAROXETINE HYDROCHLORIDE	22.66 mg/ 20 mg Tablet
RA may take appropriate action as per the decision of Norms Committee.				

132	Case No.: 51/14/82-ALC4/2013	Party Name:RATNAMANI BIO CHEMICALS & PHARMACEUTICALS PVT. LTD	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00636/AM14/	RLA File :34/24/040/00125/AM14/	Lic.No/Date:3410037783	Defer

		02.09.2013	Date:02.01.2014
Decision : It was decided to defer the case 02.01.2014 for comments of Department of Chemicals and Petrochemicals.			

133	Case No.: 114/14/82-ALC4/2013	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Deferred
	HQ File :01/82/050/00699/AM14/	RLA File :03/95/040/00444/AM14/	Lic.No/Date:0310748199 04.09.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case 02.01.2014 for comments of Department of Chemicals and Petrochemicals.			

134	Case No.: 54/14/82-ALC4/2013	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Deffered and Re-indexed
	HQ File :01/82/050/00639/AM14/	RLA File :05/23/040/00233/AM14/	Lic.No/Date:0510364656 05.09.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

135	Case No.: 29/14/82-ALC4/2013	Party Name:MAITHRI LABORATORIES (P) LTD.,	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Deferred
	HQ File :01/82/050/00614/AM14/	RLA File :09/24/040/00242/AM14/	Lic.No/Date:0910057495 05.09.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

136	Case No.: 53/14/82-ALC4/2013	Party Name:STERILE INDIA PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Deferred
	HQ File :01/82/050/00638/AM14/	RLA File :05/24/040/00203/AM14/	Lic.No/Date:0510364653 05.09.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

137	Case No.: 176/14/82-ALC4/2013	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Deferred
	HQ File :01/82/050/00761/AM14/	RLA File :34/24/040/00132/AM14/	Lic.No/Date:3410037845 06.09.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

138	Case No.: 30/14/82-ALC4/2013	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Deferred
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	HQ File :01/82/050/00615/AM14/	RLA File :08/24/040/00250/AM14/	Lic.No/Date:0810124568 06.09.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case 02.01.2014for comments of Department of Chemicals and Petrochemicals.			

139	Case No.:103/14/82-ALC4/2013	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00688/AM14/	RLA File :08/24/040/00242/AM14/	Lic.No/Date:0810124544 06.09.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

140	Case No.:56/14/82-ALC4/2013	Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00641/AM14/	RLA File :13/24/040/00021/AM14/	Lic.No/Date:1310044273 09.09.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

141	Case No.:54/17/82-ALC4/2013	Party Name:CIREX PHARMACEUTICALS LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00916/AM14/	RLA File :09/24/040/00258/AM14/	Lic.No/Date:0910057517 10.09.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

142	Case No.:149/14/82-ALC4/2013	Party Name:MACLEODS PHARMACEUTICALS LTD.	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00734/AM14/	RLA File :03/95/040/00465/AM14/	Lic.No/Date:0310748925 10.09.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

143	Case No.:150/14/82-ALC4/2013	Party Name:MACLEODS PHARMACEUTICALS LTD.	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00735/AM14/	RLA File :03/95/040/00459/AM14/	Lic.No/Date:0310748979 10.09.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

144	Case No.:69/14/82-ALC4/2013	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:17/82-ALC4/2013	Status:Case
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			05.12.2013	Deferred
	HQ File :01/82/050/00654/AM14/	RLA File :34/24/040/00138/AM14/	Lic.No/Date:3410037862 11.09.2013	Defer Date:02.01.2014
Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.				

145	Case No.:63/17/82-ALC4/2013	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00925/AM14/	RLA File :09/24/040/00261/AM14/	Lic.No/Date:0910057546 13.09.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

146	Case No.:151/14/82-ALC4/2013	Party Name:THINQ PHARMA-CRO LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00736/AM14/	RLA File :03/95/040/00432/AM14/	Lic.No/Date:0310749651 16.09.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

147	Case No.:51/17/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00913/AM14/	RLA File :09/24/040/00260/AM14/	Lic.No/Date:0910057595 17.09.2013	Defer Date:02.01.2014
	Decision :: It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals..			

148	Case No.:35/17/82-ALC4/2013	Party Name:S M S PHARMACEUTICALS LTD	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00897/AM14/	RLA File :09/24/040/00083/AM14/	Lic.No/Date:0910057602 18.09.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

149	Case No.:28/17/82-ALC4/2013	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00890/AM14/	RLA File :09/24/040/00267/AM14/	Lic.No/Date:0910057604 18.09.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case 02.01.2014for comments of Department of Pharmaceuticals.			

150	Case No.: 50/17/82-ALC4/2013	Party Name:GLAND PHARMA LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Deferred
	HQ File :01/82/050/00912/AM14/	RLA File :09/24/040/00294/AM14/	Lic.No/Date:0910057628 19.09.2013	Defer Date:02.01.2014
	Decision : It was decided to request the firm to furnish Production and Consumption Data for the year 2012-2013 certified by Central Excise Authority and also Batch Log Sheet. The case deferred 02.01.2014.			

151	Case No.: 68/14/82-ALC4/2013	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Deferred
	HQ File :01/82/050/00653/AM14/	RLA File :09/24/040/00283/AM14/	Lic.No/Date:0910057606 19.09.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case 02.01.2014for comments of Department of Pharmaceuticals.			

152	Case No.: 64/17/82-ALC4/2013	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Deferred
	HQ File :01/82/050/00926/AM14/	RLA File :09/24/040/00120/AM14/	Lic.No/Date:0910057630 19.09.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case 02.01.2014for comments of Department of Pharmaceuticals.			

153	Case No.: 55/14/82-ALC4/2013	Party Name:SAIBABA SURFACTANTS (P) LTD.,	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Deferred
	HQ File :01/82/050/00640/AM14/	RLA File :08/24/040/00268/AM14/	Lic.No/Date:0810124942 19.09.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case 02.01.2014for comments of Department of Chemicals and Petrochemicals.			

154	Case No.: 53/17/82-ALC4/2013	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Deferred
	HQ File :01/82/050/00915/AM14/	RLA File :09/24/040/00293/AM14/	Lic.No/Date:0910057642 20.09.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

155	Case No.: 49/17/82-ALC4/2013	Party Name:VIVIMED LABS LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Deferred
	HQ File :01/82/050/00911/AM14/	RLA File :09/24/040/00284/AM14/	Lic.No/Date:0910057647 20.09.2013	Defer Date:02.01.2014

Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.

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Case No.:13/17/82-ALC4/2013	Party Name:DR. ACHARYA LABORATORIES PVT. LTD.,	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Approved													
HQ File :01/82/050/00875/AM14/	RLA File :03/94/040/00541/AM14/	Lic.No/Date:0310750802 23.09.2013	Defer Date:													
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/105/2011-Ch II dated 21.11.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td rowspan="2">2-Methoxy-6-chlorotoluene/3-Chloro-2-methylanisole CAS No.: 3260-88-6</td><td rowspan="2">1 kg</td><td>1.</td><td>3-Chloro-2-methylaniline CAS No.:87-60-5</td><td>1.20 kg</td></tr><tr><td>2.</td><td>Sodium nitrite CAS No.: 7632-00-0</td><td>0.587 kg</td></tr></table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	2-Methoxy-6-chlorotoluene/3-Chloro-2-methylanisole CAS No.: 3260-88-6	1 kg	1.	3-Chloro-2-methylaniline CAS No.:87-60-5	1.20 kg	2.	Sodium nitrite CAS No.: 7632-00-0	0.587 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed												
2-Methoxy-6-chlorotoluene/3-Chloro-2-methylanisole CAS No.: 3260-88-6	1 kg	1.	3-Chloro-2-methylaniline CAS No.:87-60-5	1.20 kg												
		2.	Sodium nitrite CAS No.: 7632-00-0	0.587 kg												
RA may take appropriate action as per the decision of Norms Committee.																

157	Case No.: 29/17/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Deferred
	HQ File :01/82/050/00891/AM14/	RLA File :09/24/040/00289/AM14/	Lic.No/Date:0910057663 24.09.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

158	Case No.: 62/17/82-ALC4/2013	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Deferred
	HQ File :01/82/050/00924/AM14/	RLA File :09/24/040/00292/AM14/	Lic.No/Date:0910057671 24.09.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

159	Case No.:31/17/82-ALC4/2013		Party Name:AKTINOS HEALTHCARE PRIVATE LIMITED		Meet No/Date:17/82-ALC4/2013 05.12.2013		Status:Case Approved	
	HQ File :01/82/050/00893/AM14/		RLA File :09/24/040/00298/AM14/		Lic.No/Date:0910057706 25.09.2013		Defer Date:	
	Decision : In the light of earlier decision taken in meeting no. 11/82 dated 05.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Item of Export		Quantity	S.No	Item of Import		Quantity allowed		

	N-BENZYLOXY CARBONYL-L-VALINE (CBZ-L-VALINE)	1 kg	1.	L-VALLINE	kg/kg 0.522 kg
			2.	BENZYL CHLOROFORMATE (THIS LICENCE IS ISSUED AS PER PARA 4.7 OF H.B & SUBJECT TO FIXATION OF NORMS BY ALC N.DELHI.)	0.76 kg
RA may take appropriate action as per the decision of Norms Committee.					

160	Case No.:30/17/82-ALC4/2013	Party Name:BRUNDAVAN LABORATORIES PRIVATE LTD.,	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00892/AM14/	RLA File :09/24/040/00296/AM14/	Lic.No/Date:0910057708 25.09.2013	Defer Date:02.01.2014
Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.				

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Case No.:44/17/82-ALC4/2013	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Approved	
HQ File :01/82/050/00906/AM14/	RLA File :09/24/040/00268/AM14/	Lic.No/Date:0910057680 25.09.2013	Defer Date:	
Decision : In the light of earlier decision taken in meeting No. 13/82 dated 03.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
METHYL (E)-2-(2-CHLOROMETHYLPHENYL)-3-METHOXYACRYLATE	1 kg	1.	3-ISOCHROMANONE	0.957
		2.	O-XYLENE	1.04
		3.	SODIUM METHOXIDE POWDER	0.416
		4.	METHANOL	2.31
RA may take appropriate action as per the decision of Norms Committee.				

162	Case No.:42/17/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00904/AM14/	RLA File :09/24/040/00308/AM14/	Lic.No/Date:0910057714 26.09.2013	Defer Date:02.01.2014
Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.				

163	Case No.:32/17/82-ALC4/2013	Party Name:VIVIMED LABS LIMITED	Meet No/Date:17/82-ALC4/2013	Status:Case
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		05.12.2013	Approved	
HQ File :01/82/050/00894/AM14/	RLA File :09/24/040/00305/AM14/	Lic.No/Date:0910057717 26.09.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/138/2011-Ch II dated 27.11.2012 it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
TDS OR 2,5 TOLUENE DIAMINE SULPHATE	1 kg	1.	ORTHO TOLUDINE (O.T)	1.023 kg
		2.	SODIUM NITRITE	0.320 kg
		3.	VANISPERSE	0.011 kg
		4.	SODIUM SULFITE	0.056 kg
		5.	METHANOL	3.325
RA may take appropriate action as per the decision of Norms Committee.				

164	Case No.:61/17/82-ALC4/2013	Party Name:VIVIMED LABS LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00923/AM14/	RLA File :09/24/040/00304/AM14/	Lic.No/Date:0910057716 26.09.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of C&PC.			

165	Case No.:43/17/82-ALC4/2013	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00905/AM14/	RLA File :09/24/040/00307/AM14/	Lic.No/Date:0910057723 27.09.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

166	Case No.:3/17/82-ALC4/2013	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00865/AM14/	RLA File :34/24/040/00140/AM14/	Lic.No/Date:3410038024 30.09.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case 02.01.2014for comments of Department of Chemicals and Petrochemicals.			

167	Case No.:1/17/82-ALC4/2013	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00863/AM14/	RLA File :34/24/040/00075/AM14/	Lic.No/Date:3410038025	Defer

		30.09.2013	Date:02.01.2014
Decision : It was decided to defer the case 02.01.2014 for comments of Department of C&PC.			

168	Case No.: 21/15/82-ALC4/2013	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Deferred
	HQ File :01/82/050/00783/AM14/	RLA File :03/95/040/00536/AM14/	Lic.No/Date:0310751752 30.09.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case 02.01.2014 for comments of Department of Chemicals and Petrochemicals.			

169	Case No.: 47/17/82-ALC4/2013	Party Name:AKTINOS PHARMA PVT LTD,	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Approved									
	HQ File :01/82/050/00909/AM14/	RLA File :09/24/040/00314/AM14/	Lic.No/Date:0910057786 01.10.2013	Defer Date:									
	Decision : In the light of earlier decision taken in meeting no. 11/82 dated 05.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Item of Export</th><th>Quantity</th><th>S,No</th><th>Item of Import</th><th>Quantity allowed kg/kg</th></tr> </thead> <tbody> <tr> <td>CBZ-L-VALINE</td><td>1 kg</td><td>1.</td><td>L-VALLINE</td><td>0.522 kg</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Item of Export	Quantity	S,No	Item of Import	Quantity allowed kg/kg	CBZ-L-VALINE	1 kg	1.	L-VALLINE
Item of Export	Quantity	S,No	Item of Import	Quantity allowed kg/kg									
CBZ-L-VALINE	1 kg	1.	L-VALLINE	0.522 kg									

170	Case No.: 41/17/82-ALC4/2013	Party Name:HETERO LABS LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Deferred
	HQ File :01/82/050/00903/AM14/	RLA File :09/24/040/00317/AM14/	Lic.No/Date:0910057783 01.10.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case 02.01.2014 for comments of Department of Pharmaceuticals.			

171	Case No.: 46/17/82-ALC4/2013	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Deferred
	HQ File :01/82/050/00908/AM14/	RLA File :09/24/040/00288/AM14/	Lic.No/Date:0910057784 01.10.2013	Defer Date:02.01.2014
	Decision : Decision: It was decided to defer the case 02.01.2014 for comments of Department of Pharmaceuticals.			

172	Case No.: 48/17/82-ALC4/2013	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Deferred
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HQ File :01/82/050/00910/AM14/	RLA File :09/24/040/00287/AM14/	Lic.No/Date:0910057785 01.10.2013	Defer Date:02.01.2014
Decision : It was decided to defer the case 02.01.2014 for comments of Department of Pharmaceuticals.			

173	Case No.:8/17/82-ALC4/2013	Party Name:ENVEE DRUGS PVT LTD	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Approved									
	HQ File :01/82/050/00870/AM14/	RLA File :34/24/040/00119/AM14/	Lic.No/Date:3410038095 03.10.2013	Defer Date:									
	Decision : In the light of earlier decision taken in meeting no. 10/82 dated 22.08.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Export Quantity</th><th>S.No</th><th>Import items</th><th>Quantity Allowed kg/kg</th></tr> </thead> <tbody> <tr> <td>Clobetasole Propionate BP/USP</td><td>1 kg</td><td>1</td><td>Betamethasone BP/USP/IP</td><td>1.04</td></tr> </tbody> </table>				Export product	Export Quantity	S.No	Import items	Quantity Allowed kg/kg	Clobetasole Propionate BP/USP	1 kg	1	Betamethasone BP/USP/IP
Export product	Export Quantity	S.No	Import items	Quantity Allowed kg/kg									
Clobetasole Propionate BP/USP	1 kg	1	Betamethasone BP/USP/IP	1.04									
RA may take appropriate action as per the decision of Norms Committee.													

174	Case No.:7/17/82-ALC4/2013	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00869/AM14/	RLA File :34/24/040/00159/AM14/	Lic.No/Date:3410038104 03.10.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case 02.01.2014 for comments of Department of Pharmaceuticals.			

175	Case No.:26/17/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00888/AM14/	RLA File :09/24/040/00302/AM14/	Lic.No/Date:0910057816 04.10.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

176	Case No.:8/14/82-ALC4/2013	Party Name:AARTI DRUGS LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00593/AM14/	RLA File :03/94/040/00549/AM14/	Lic.No/Date:0310752488 07.10.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

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177	Case No.:15/17/82-ALC4/2013	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00877/AM14/	RLA File :03/94/040/00542/AM14/	Lic.No/Date:0310752494 07.10.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

178	Case No.:14/17/82-ALC4/2013		Party Name:ALTA LABORATORIES LTD.		Meet No/Date:17/82-ALC4/2013 05.12.2013		Status:Case Approved	
	HQ File :01/82/050/00876/AM14/		RLA File :03/94/040/00480/AM14/		Lic.No/Date:0310752489 07.10.2013		Defer Date:	
	Decision : In the light of earlier decision taken in meeting no. 33/82 dated 21.3.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export Product		Export Qty.	Sl.No.	Import item	Qty. allowed		
	Sodium Salicylate		1 Kg.	1.	Salicylic Acid	0.80 kg		
RA may take appropriate action as per the decision of Norms Committee.								

179

Case No.:6/14/82-ALC4/2013	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Approved
HQ File :01/82/050/00591/AM14/	RLA File :09/24/040/00319/AM14/	Lic.No/Date:0910057838 07.10.2013	Defer Date:

Decision : In the light of written comments given by technical members of Department of Pharmaceuticals in NC meeting, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less::

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
CEPHALOTHIN SODIUM STERILE USP/BP CONDITION: 2000 NOS.OF SL.NO.9 OF IMPORT ITEM LIST SHOULD BE ACCOUNTED FOR IN THE RESULTANT PRODUCT.	1 kg	1.	7-ACA	0.80
		2.	2-Ethylhexanoic Acid	0.52
		3.	2-Thiophene Acetyl chloride [Thiophene-2-Acetyl Chloride]	0.528
		4.	Carbon Enoanticromos [Activated Carbon]	0.100
		5.	Methyl Isobutyl Ketone [MIBK]	0.119
		6.	Acetone	0.67
		7.	Methylene Chloride	5.05
		8.	Triethylamine	0.36
		9.	Aluminium Canisters with inner & Outer Lids (with eaquel Plugs/Caps)	As per packing policy

[20 Ltrs.(10Kg Capacity) /14 Ltrs (5kg Capacity) / 12.5 Ltrs (5kg Capacity)]

RA may take appropriate action as per the decision of Norms Committee.

180	Case No.:9/14/82-ALC4/2013	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00594/AM14/	RLA File :03/94/040/00515/AM14/	Lic.No/Date:0310752496 07.10.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

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Case No.:7/14/82-ALC4/2013	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Approved																			
HQ File :01/82/050/00592/AM14/	RLA File :03/94/040/00478/AM14/	Lic.No/Date:0310752448 07.10.2013	Defer Date:																			
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/20/2012-Ch II dated 22.11.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																						
<table><tr><th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr><tr><td rowspan="4">ASTROMUSK CONCENTRATE (Astromusk content : 100%)</td><td rowspan="4">1 kg</td><td>1.</td><td>ISOAMYLENE</td><td>0.580 kg</td></tr><tr><td>2.</td><td>PROPYLENE OXIDE</td><td>0.380 kg</td></tr><tr><td>3.</td><td>ALPHA METHYL STYRENE</td><td>0.769 kg</td></tr><tr><td>4.</td><td>PARAFORMALDEHYDE</td><td>0.117 kg</td></tr></table>	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	ASTROMUSK CONCENTRATE (Astromusk content : 100%)	1 kg	1.	ISOAMYLENE	0.580 kg	2.	PROPYLENE OXIDE	0.380 kg	3.	ALPHA METHYL STYRENE	0.769 kg	4.	PARAFORMALDEHYDE	0.117 kg			
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																		
ASTROMUSK CONCENTRATE (Astromusk content : 100%)	1 kg	1.	ISOAMYLENE	0.580 kg																		
		2.	PROPYLENE OXIDE	0.380 kg																		
		3.	ALPHA METHYL STYRENE	0.769 kg																		
		4.	PARAFORMALDEHYDE	0.117 kg																		
RA may take appropriate action as per the decision of Norms Committee.																						

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Case No.:16/17/82-ALC4/2013	Party Name:FINE ORGANIC INDUSTRIES PVT. LTD.	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Approved													
HQ File :01/82/050/00878/AM14/	RLA File :03/94/040/00577/AM14/	Lic.No/Date:0310752479 07.10.2013	Defer Date:													
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/129/2011-Ch II dated 10.12.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td rowspan="2">CETO STEARYL STEARATE</td><td rowspan="2">1 kg</td><td>1.</td><td>STEARIC ACID</td><td>0.602 kg</td></tr><tr><td>2.</td><td>CETO STEARYL ALCOHOL</td><td>0.543 kg</td></tr></table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	CETO STEARYL STEARATE	1 kg	1.	STEARIC ACID	0.602 kg	2.	CETO STEARYL ALCOHOL	0.543 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed												
CETO STEARYL STEARATE	1 kg	1.	STEARIC ACID	0.602 kg												
		2.	CETO STEARYL ALCOHOL	0.543 kg												
RA may take appropriate action as per the decision of Norms Committee.																

183	Case No.: 52/17/82-ALC4/2013	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Deferred
	HQ File :01/82/050/00914/AM14/	RLA File :09/24/040/00299/AM14/	Lic.No/Date:0910057839 07.10.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

184	Case No.: 66/17/82-ALC4/2013	Party Name:R L FINE CHEM	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Approved
	HQ File :01/82/050/00928/AM14/	RLA File :07/24/040/00225/AM14/	Lic.No/Date:0710098815 07.10.2013	Defer Date:
	Decision : In the light of earlier decision taken in meeting no. 12/82 dated 19.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
CHLORPROMAZINE HCL		1	1 BROMO 3 CHLORO PROPANE	0.95
		2	2 - CHLORO PHENOTHIAZINE	0.90
		3	ACETONE	3.33

RA may take appropriate action as per the decision of Norms Committee.

185	Case No.: 17/17/82-ALC4/2013	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Approved
	HQ File :01/82/050/00879/AM14/	RLA File :03/94/040/00585/AM14/	Lic.No/Date:0310752736 08.10.2013	Defer Date:
	Decision : In the light of earlier decision taken in meeting no. 3/82 dated 02.05.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Montelukast Sodium	1 kg	1.	2[3(S)-[3-[2-(7-CHLOROQUINOLINE-2- YL) ETHENYL]PHENYL]-3-HYDROXYPROPYL] BENZENE-2-PROPANOL	1.424 kg
		2	2-(1-MERCAPTOMETHYL) CYCLOPROPYL) ACETIC ACID	0.52 kg

RA may take appropriate action as per the decision of Norms Committee.

186	Case No.:12/17/82-ALC4/2013	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00874/AM14/	RLA File :03/94/040/00576/AM14/	Lic.No/Date:0310752731 08.10.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case 02.01.2014for comments of Department of Chemicals and Petrochemicals.			

187	Case No.:18/17/82-ALC4/2013	Party Name:CIPLA LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00880/AM14/	RLA File :03/94/040/00591/AM14/	Lic.No/Date:0310753016 09.10.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case 02.01.2014for comments of Department of Pharmaceuticals.			

188	Case No.:20/17/82-ALC4/2013	Party Name:CIPLA LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00882/AM14/	RLA File :03/94/040/00588/AM14/	Lic.No/Date:0310753013 09.10.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

189	Case No.:21/17/82-ALC4/2013	Party Name:CIPLA LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00883/AM14/	RLA File :03/94/040/00601/AM14/	Lic.No/Date:0310753018 09.10.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

190	Case No.:27/17/82-ALC4/2013	Party Name:EYTAN LABS LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00889/AM14/	RLA File :09/24/040/00340/AM14/	Lic.No/Date:0910057882 09.10.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

191	Case No.:73/14/82-ALC4/2013	Party Name:MSN LABORATORIES PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
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	HQ File :01/82/050/00658/AM14/	RLA File :09/24/040/00325/AM14/	Lic.No/Date:0910057878 09.10.2013	Defer Date:02.01.2014
	Decision : Decision: It was decided to defer the case 02.01.2014 for comments of Department of Pharmaceuticals. Defer:02.01.2014			

192	Case No.:36/17/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00898/AM14/	RLA File :09/24/040/00300/AM14/	Lic.No/Date:0910057877 09.10.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

193	Case No.:6/17/82-ALC4/2013	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00868/AM14/	RLA File :52/24/040/00024/AM14/	Lic.No/Date:5210040263 10.10.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

194	Case No.:55/17/82-ALC4/2013	Party Name:SHODHANA LABORATORIES LTD	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00917/AM14/	RLA File :09/24/040/00315/AM14/	Lic.No/Date:0910057889 10.10.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

195	Case No.:37/17/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00899/AM14/	RLA File :09/24/040/00316/AM14/	Lic.No/Date:0910057908 11.10.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

196	Case No.:38/17/82-ALC4/2013	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00900/AM14/	RLA File :09/24/040/00322/AM14/	Lic.No/Date:0910057914 14.10.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

197	Case No.: 40/17/82-ALC4/2013	Party Name:INDIAN IMMUNOLOGICALS LTD.,	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Deferred
	HQ File :01/82/050/00902/AM14/	RLA File :09/24/040/00345/AM14/	Lic.No/Date:0910057931 15.10.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Biotechnology.			

198	Case No.: 4/17/82-ALC4/2013	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Deferred
	HQ File :01/82/050/00866/AM14/	RLA File :34/24/040/00173/AM14/	Lic.No/Date:3410038222 17.10.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

199	Case No.: 39/17/82-ALC4/2013	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Deferred
	HQ File :01/82/050/00901/AM14/	RLA File :09/24/040/00312/AM14/	Lic.No/Date:0910057944 17.10.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

200	Case No.: 22/17/82-ALC4/2013	Party Name:ATHENA DRUG DELIVERY SOLUTIONS PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Deferred
	HQ File :01/82/050/00884/AM14/	RLA File :03/94/040/00458/AM14/	Lic.No/Date:0310753955 17.10.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

201	Case No.: 67/17/82-ALC4/2013	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Deferred
	HQ File :01/82/050/00929/AM14/	RLA File :09/24/040/00286/AM14/	Lic.No/Date:0910057945 17.10.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

202	Case No.: 2/17/82-ALC4/2013	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status: Case Deferred
	HQ File :01/82/050/00864/AM14/	RLA File :34/24/040/00180/AM14/	Lic.No/Date:3410038227 18.10.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

203

Case No.:19/17/82-ALC4/2013	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Approved	
HQ File :01/82/050/00881/AM14/	RLA File :03/94/040/00563/AM14/	Lic.No/Date:0310754279 18.10.2013	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/175/2011-Ch II dated 12.06.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
PIPERONAL MIN. PURITY 99%	1 kg	1.	CATECHOL MIN. PURITY 99%	1.355 kg
		2.	DICHLOROMETHANE MIN. PURITY 99%	1.375 kg
		3.	DIMETHYLSULFOXIDE MIN. PURITY 99%	0.875
		4.	HEXAMINE MIN. PURITY 96%	1.000 kg
		5.	TOLUENE MIN. PURITY 97%	0.232 kg
		6.	ISOPROPYL ALCOHOL MIN. PURITY 97%	0.250 kg
RA may take appropriate action as per the decision of Norms Committee.				

204	Case No.:23/17/82-ALC4/2013	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00885/AM14/	RLA File :03/94/040/00586/AM14/	Lic.No/Date:0310754273 18.10.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of C&PC			

205	Case No.:174/14/82-ALC4/2013	Party Name:JAINEX SPECIALITY CHEMICAL	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00759/AM14/	RLA File :34/24/040/00170/AM14/	Lic.No/Date:3410038226 18.10.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of C&PC.			

206	Case No.:5/17/82-ALC4/2013	Party Name:TIDE INDUSTRIES	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
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HQ File :01/82/050/00867/AM14/	RLA File :34/24/040/00177/AM14/	Lic.No/Date:3410038223 18.10.2013	Defer Date:02.01.2014
Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

207

Case No.:69/17/82-ALC4/2013		Party Name:ENVEE DRUGS PVT LTD		Meet No/Date:17/82-ALC4/2013 05.12.2013		Status:Case Approved	
HQ File :01/82/050/00931/AM14/		RLA File :34/24/040/00187/AM14/		Lic.No/Date:3410038264 21.10.2013		Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 10/82 dated 22.08.2013, it wsas decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product		Export Quantity	S.No	Import items	Quantity Allowed kg/kg		
Clobetasole Propionate BP/USP		1 kg	1	Betamethasone BP/USP/IP	1.04		
RA may take appropriate action as per the decision of Norms Committee.							

208	Case No.:58/17/82-ALC4/2013	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00920/AM14/	RLA File :22/24/040/00052/AM14/	Lic.No/Date:2210014299 21.10.2013	Defer Date:02.01.2014
	Decision :It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

209	Case No.:59/17/82-ALC4/2013	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00921/AM14/	RLA File :22/24/040/00050/AM14/	Lic.No/Date:2210014300 21.10.2013	Defer Date:02.01.2014
	Decision :It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

210	Case No.:73/17/82-ALC4/2013	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00935/AM14/	RLA File :03/95/040/00515/AM14/	Lic.No/Date:0310754530 21.10.2013	Defer Date:02.01.2014
	Decision :It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

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211	Case No.:70/17/82-ALC4/2013	Party Name:TIDE INDUSTRIES	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00932/AM14/	RLA File :34/24/040/00189/AM14/	Lic.No/Date:3410038310 22.10.2013	Defer Date:05.12.2013
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of C&PC			

212	Case No.:34/17/82-ALC4/2013	Party Name:KLJ PLASTICIZERS LTD.,	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Approved																
	HQ File :01/82/050/00896/AM14/	RLA File :05/23/040/00300/AM14/	Lic.No/Date:0510369221 23.10.2013	Defer Date:																
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/36/2011-Ch II dated 10.12.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																			
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="3">DI-ISO-NONYL ADIPATE (DINA) (PACKED IN 1,191 NOS. OF HM-HDPE DRUMS MADE OF HM-HDPE BLOWING GRADE)</td><td rowspan="3">1 kg</td><td>1.</td><td>ADIPIC ACID</td><td>0.381 kg</td></tr> <tr> <td>2.</td><td>ISO NONANOL</td><td>0.0813 kg</td></tr> <tr> <td>3.</td><td>HM-HDPE DRUMS MADE OF HM-HDPE BLOWING GRADE (TOTAL NO. OF DRUMS = 1,191 NOS.)</td><td>Relevant as per packing policy</td></tr> </tbody> </table>	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	DI-ISO-NONYL ADIPATE (DINA) (PACKED IN 1,191 NOS. OF HM-HDPE DRUMS MADE OF HM-HDPE BLOWING GRADE)	1 kg	1.	ADIPIC ACID	0.381 kg	2.	ISO NONANOL	0.0813 kg	3.	HM-HDPE DRUMS MADE OF HM-HDPE BLOWING GRADE (TOTAL NO. OF DRUMS = 1,191 NOS.)	Relevant as per packing policy			
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																
DI-ISO-NONYL ADIPATE (DINA) (PACKED IN 1,191 NOS. OF HM-HDPE DRUMS MADE OF HM-HDPE BLOWING GRADE)	1 kg	1.	ADIPIC ACID	0.381 kg																
		2.	ISO NONANOL	0.0813 kg																
		3.	HM-HDPE DRUMS MADE OF HM-HDPE BLOWING GRADE (TOTAL NO. OF DRUMS = 1,191 NOS.)	Relevant as per packing policy																
	RA may take appropriate action as per the decision of Norms Committee.																			

213	Case No.:65/17/82-ALC4/2013	Party Name:R.K.INDUSTRIES,	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00927/AM14/	RLA File :08/24/040/00320/AM14/	Lic.No/Date:0810125974 24.10.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

214	Case No.:60/17/82-ALC4/2013	Party Name:SHAMSHREE LIFESCIENCES LTD.,	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00922/AM14/	RLA File :22/24/040/00051/AM14/	Lic.No/Date:2210014319 24.10.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

215	Case No.:56/17/82-ALC4/2013	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Approved
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HQ File :01/82/050/00918/AM14/	RLA File :05/24/040/00278/AM14/	Lic.No/Date:0510370173 01.11.2013	Defer Date:
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Decision : In the light of earlier decision taken in meeting no. 26/82 dated 27.09.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Valacyclovir Hydrochloride	1 Kg.	1.	4-Dimethylamino Pyridine	0.028 kg
		2.	Acetone	3.09 kg
		3.	Activated Carbon	0.0242 kg
		4.	Acyclovir	0.78 kg
		5.	CBZ-L-Valine	1.1824 kg
		6.	Dicyclohexyl Carbodimide	1.3871 kg
		7.	Dimethyl Formamide	3.51 kg
		8.	Formic Acid	0.150 kg
		9.	Methanol	3.16 kg
		10.	Palladium Sponge	0.005 kg

RA concerned may take further necessary action as per above decision of NC.

216	Case No.:33/17/82-ALC4/2013	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00895/AM14/	RLA File :31/83/040/00149/AM14/	Lic.No/Date:3110061033 11.11.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

217	Case No.:57/17/82-ALC4/2013	Party Name:SCOTT-EDIL PHARMACIA LTD.,	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00919/AM14/	RLA File :22/24/040/00055/AM14/	Lic.No/Date:2210014379 14.11.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

218	Case No.:9/17/82-ALC4/2013	Party Name:DL INTRACHEM	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00871/AM14/	RLA File :08/24/040/00350/AM14/	Lic.No/Date:0810126453 15.11.2013	Defer Date:02.01.2014
	Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.			

219	Case No.:45/17/82-ALC4/2013	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:17/82-ALC4/2013	Status:Case
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			05.12.2013	Deferred
	HQ File :01/82/050/00907/AM14/	RLA File :08/24/040/00352/AM14/	Lic.No/Date:0810126495 18.11.2013	Defer Date:02.01.2014
Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.				

220	Case No.:10/17/82-ALC4/2013	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00872/AM14/	RLA File :09/24/040/00407/AM14/	Lic.No/Date:0910058254 20.11.2013	Defer Date:02.01.2014
Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.				

221	Case No.:11/17/82-ALC4/2013	Party Name:SPAK ORGOCHEM (INDIA) PVT. LTD.	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
	HQ File :01/82/050/00873/AM14/	RLA File :03/95/040/00573/AM14/	Lic.No/Date:0310758641 21.11.2013	Defer Date:02.01.2014
Decision : It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.				

222

Case No.:71/17/82-ALC4/2013	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Approved	
HQ File :01/82/050/00933/AM14/	RLA File :09/24/040/00400/AM14/	Lic.No/Date:0910058357 26.11.2013	Defer Date:	
Decision : In the light of earlier decision taken in meeting No. 24/82 dated 13.09.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
2-CHLORO THIOXANTHONE (CTX)	1 kg	1.	4-CHLOROTHIOPHENOL	1.00 kg
		2.	2-CHLOROBENZONITRILE	0.94 kg
		3.	DIMETHYL SULFOXIDE	1.54 kg
		4.	POLY PHOSPHORIC ACID	3.517 kg

RA may take appropriate action as per the decision of Norms Committee.

223	Case No.:72/17/82-ALC4/2013	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:17/82-ALC4/2013 05.12.2013	Status:Case Deferred
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HQ File :01/82/050/00934/AM14/

RLA File :09/24/040/00413/AM14/

Lic.No/Date:0910058435
03.12.2013Defer
Date:02.01.2014**Decision :**It was decided to defer the case for 02.01.2014 for comments of Department of Pharmaceuticals.

Outside Agenda -1	M/S Shree Ganesh Remedies Pvt. Ltd.
Meeting No. 17/AM14 dated – 05.12.2013	F.No.01/82/050/01233AM12/DES-III
Adv.lic.No.3410032733 dated 27.12.2011	RA F.No. 34/24/040/00199/AM12
Committee considered case as per agenda and with consultation with the technical authority present in the meeting and in the light of earlier decision taken in meeting No. 36/AM12 dated 06.12.2011, it was decided to enhance the quantity of import of “1-Bromo-3-Chloro Propane “ to the extent of 0.76 kg/kg of export product in respect of Adv. Lic. No.3410032733 dated 27.12.2011 without any other change in the earlier decision taken in 46/82 meeting held on 14.02.2012. RA concerned may take further necessary action as per above decision of NC.	

Outside Agenda -2	M/s RA Chem Pharma Ltd			
Meeting No. 17/AM14 dated – 05.12.2013	F.No. 01/82/162/00086/AM14/DES-III			
Committee considered the case as per agenda and in consultation with technical members present in the meeting and it was decided to revise the quantity of import item “Raney Nickle” as 0.089 instead of 0.163 which was inadvertently pasted in minutes of NC Meeting No. 14/AM14 dated 24.10.2013 for modification of SION A-2611, under Para 4.8(a) of HBP v 1 as per details given below:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
2-Aminomethyl-7-Chloro-2,3-Dihydro-5-(2-Fluorophenyl)-1H-1,4-Benzodiazepine Dimaleate	1 Kg.	1.	2-Amino-5-Chloro-2-Fluoro Benzophenone	0.932 kg
		2.	Chloro acetaldehyde Dimethyl acetal	0.696 kg
		3.	Manganese Dioxide	0.852 kg
		4.	Raney Nickle	0.089 kg
		5.	Dimethyl Sulfoxide	0.405 kg
		6.	Acetone	0.405 kg

Decision: The above modification of SION would be notified through Public Notice.

Outside Agenda -3	M/s. Torrent Pharmaceuticals Limited
Meeting No. 17/AM14	01/82/50/000507/AM 13/DES III
Dated – 05.12.2013	Advance License No. 0810113626 dated 23.7.2012 Advance License No. 0810113680 dated 25.07.2012 Advance License No. 0810114131 dated 9.8.2012 Advance License No. 0810114353 dated 17.8.2012 Advance License No. 0810114951 dated 10.9.2012
Decision: Committee considered the case as per agenda and it was decided to refer the case for consideration of PRC and taking a final view in the matter, as higher quantity of raw-material has been imported / utilised (unregistered sources) by the firm.	

Date:13.12.2013
Place:New Delhi

R.C.Meena
Dy. Director General of Foreign Trade